

**COMMITTEE  
ON  
GOVERNMENT ASSURANCES  
(1995-96)**

**TENTH LOK SABHA**

**THIRTIETH REPORT**

**REVIEW OF PENDING ASSURANCES  
OF EIGHTH LOK SABHA**

*(Presented on May 31, 1995)*



**LOK SABHA SECRETARIAT  
NEW DELHI**

**Price : Rs. 10.00**

## **CONTENTS**

|                                                                                        | <b>PAGE</b>  |
|----------------------------------------------------------------------------------------|--------------|
| <b>COMPOSITION OF THE COMMITTEE (1995-96) .....</b>                                    | <b>(iii)</b> |
| <b>INTRODUCTION .....</b>                                                              | <b>(v)</b>   |
| <b>REPORT .....</b>                                                                    |              |
| <b>Review of Pending Assurances (1st Batch) of the Eighth Lok Sabha .....</b>          | <b>1</b>     |
| <br><b>APPENDICES</b>                                                                  |              |
| <b>I. Minutes of the First Sitting of the Committee held on February 23, 1995.....</b> | <b>3</b>     |
| <b>II. Minutes of the Third Sitting of the Committee held on March 22, 1995. ....</b>  | <b>4</b>     |
| <b>III. Minutes of the Eighth Sitting of the Committee held on May 29, 1995. ....</b>  | <b>6</b>     |
| <br><b>ANNEXURES</b>                                                                   |              |
| <b>I. Text of the Questions and Assurances given thereto.....</b>                      | <b>7</b>     |
| <b>II. Ministry/Department-wise details of 59 Assurances of Eighth Lok Sabha.....</b>  | <b>66</b>    |

**COMPOSITION OF THE COMMITTEE ON  
GOVERNMENT ASSURANCES\* (1995-96)**

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**CHAIRMAN**

Shri Basudeb Acharia

**MEMBERS**

2. Shri Vishveshwar Bhagat
3. Shri Gurcharan Singh Dadhahoor
4. Shri Santosh Kumar Gangwar
5. Shri P.P. Kaliaperumal
6. Shri Prabhu Dayal Katheria
7. Shri Harpal Panwar
8. Shrimati Suryakanta Patil
9. Shri Shashi Prakash
10. Shri V. Sreenivasa Prasad
11. Shri J. Chokka Rao
12. Shri Asht Bhuja Prasad Shukla
13. Shri Ummareddy Venkateswarlu
14. Shri V.S. Vijayaraghavan
15. Vacant

**SECRETARIAT**

|                      |                             |
|----------------------|-----------------------------|
| Shrimati Reva Nayyar | — <i>Joint Secretary</i>    |
| Shrimati P.K. Sandhu | — <i>Director</i>           |
| Shri Madal Lal       | — <i>Assistant Director</i> |

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\* The Committee was nominated by the Speaker w.e.f. 4 February, 1995 vide para 3723 of Lok Sabha Bulletin Part-II dated 13.2.1995.

## INTRODUCTION

I, the Chairman of the Committee on Government Assurances have been authorised by the Committee to submit the Report on their behalf, present this Thirtieth Report of the Committee on Government Assurances.

2. The Committee (1995-96) were constituted on February 4, 1995.

3. The Committee at their sitting held on March 22, 1995 reviewed a batch of 59 pending assurances of Eighth Lok Sabha pertaining to the Department of Atomic Energy, Ministries of Defence, Environment and Forests, Health and Family Welfare, Home Affairs, Human Resource Development, Labour, Personnel and Public Grievances and Pensions, Railways, Steel, Surface Transport, Urban Affairs and Employment and Welfare. At their sitting held on May 29, 1995, the Committee considered and adopted the draft Thirtieth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report (Appendices).

5. The conclusions/observations of the Committee are contained in this Report.

NEW DELHI;  
May 29, 1995  
*Jyaishta 8, 1917 (Saka)*

BASUDEB ACHARIA,  
*Chairman,*  
*Committee on Government Assurances.*

## REPORT

### REVIEW OF PENDING ASSURANCES OF EIGHTH LOK SABHA

1. During the Eighth Lok Sabha, 9022 assurances were culled out from the Lok Sabha Debates. During review of the pending assurances by the Committee earlier in 1992, it was found that out of 9022 pending assurances, 8772 assurances had been implemented. These figures take into account the statements of implemented assurances laid on the Table of the Lok Sabha by the Minister of Parliamentary Affairs upto December 1991.

2. At their sitting held on February 23, 1995, the Committee decided to review all the pending assurances of Eighth and Ninth Lok Sabhas.

3. After taking into consideration the latest statement of implemented assurances laid on the Table of Lok Sabha by the Minister of Parliamentary Affairs upto February 14, 1995, the number of pending assurances stood at 70. At their sitting held on March 22, 1995, the Committee reviewed a batch of 59 assurances pending implementation of the Eighth Lok Sabha. The text of the Questions and assurances given thereto are annexed to the Minutes of the sitting at Serial No. 1 to 59 (*Appendix-I*).

4. The Ministry / Department-wise details of the assurances reviewed are given on *Appendix-II*.

5. The Committee note that in the assurances mentioned at Serial Nos. 7, 10, 17, 18, 25, 26, 27, 28, 29, 30, 33, 34, 35, 36, 45, 46, 47, 48, 49, 51, 54, 55 and 56 the Government have promised to amend the existing acts. The Committee also note that in assurances mentioned at serial Nos. 42, 44, 52, 58 and 59, the Government were already considering proposals relating to policy matters.

6. The Committee, take a serious note of the fact that the Government have taken undue long time in finalising amendments in the respective acts and deciding on the policy matters despite the assurances made long time back. The Committee are of the view that had concrete decisions been taken and suitable bills to amend the respective acts been brought before the Parliament in due course, several assurances which are mostly on the same subject would have been fulfilled. The Committee also note that such delays speak volumes about the slack and tardy attitude prevailing in the concerned Ministries / Departments regarding implementation of various assurances.

7. They are dissatisfied to note that even after a lapse of more than six years the Government have not been able to take final decision in respect of these 59 assurances.

8. The Committee also notice that the Government have sought a number of extensions of time from them without any cogent reasons. They desire that extension should not be sought as a matter of routine. The Committee, however, wish that the Ministry of Parliamentary Affairs should impress upon the Ministries/Departments the need to fulfil the assurances at the earliest and each extension should be fully justified together with cogent reasons.

9. The Committee, however, desire that the Ministries/Departments concerned should put in all their sincere efforts to implement these 59 pending assurances and ensure that the implementation reports are submitted to the House before the end of ensuing Monsoon Session.

NEW DELHI;  
May 29, 1995

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*Jyaishta 8, 1917 (Saka)*

BASUDEB ACHARIA,  
Chairman,  
*Committee on Government Assurances.*

## APPENDIX I

(Vide Para 4 of the Introduction)

### MINUTES

#### First Sitting

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES HELD ON FEBRUARY 23, 1995 IN COMMITTEE ROOM NO. '50', PARLIAMENT HOUSE, NEW DELHI

The Committee met on Thursday, February 23, 1995 at 15.00 hours to 15.40 hours.

#### PRESENT

1. Shri Basudeb Acharia—*Chairman*

#### MEMBERS

2. Shri Santosh Kumar Gangwar
3. Shri P.P. Kaliaperumal
4. Shri Asht Bhuja Prasad Shukla
5. Shri Ummareddy Venkateswarlu
6. Shri V.S. Vijayaraghavan

#### SECRETARIAT

1. Shri Murari Lal — *Joint Secretary*
2. Smt. P.K. Sandhu — *Director*
3. Shri Madan Lal — *Assistant Director*

2. At the outset, the Chairman extended a warm welcome to the Members of the Committee. For the information of the new Members of the Committee, the Chairman in his inaugural address referred to the scope and functioning of the Committee. The Chairman also informed the Members that assurances do not lapse either on the dissolution of the Lok Sabha or expiry of the term of the Lok Sabha. As such, he added that out of 9022, 2827 and 6631 assurances culled out during Eighth, Ninth and Tenth Lok Sabhas respectively, the Committee would have to pursue 1832 pending assurances during its term. While concluding his address the Chairman desired that the Members should work together in a spirit of mutual co-operation and coordination. Assuring the same, the Members also expressed their willingness to work under his leadership.

\* \* \* \* \*

5. In addition the Committee also decided to review the pending assurances of the Eighth Lok Sabha and Ninth Lok Sabha.

6. The Committee decided to hold their next sitting on Monday, March 6, 1995 at 11.30 hours.

7. *The Committee then adjourned.*

## **APPENDIX II**

**(Vide Para 4 of the Introduction)**

### **MINUTES**

#### **Third Sitting**

**MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES HELD ON WEDNESDAY, MARCH 22, 1995 IN COMMITTEE ROOM NO. 'B', PARLIAMENT HOUSE ANNEXE, NEW DELHI.**

**The Committee met on Wednesday, March 22, 1995 from 15.00 hours to 16.00 hours.**

#### **PRESENT**

##### **CHAIRMAN**

**Shri Basudeb Acharia**

##### **MEMBERS**

- 2. Shri Gurcharan Singh Dadhahoor**
- 3. Shri Santosh Kumar Gangwar**
- 4. Shri Prabhu Dayal Katheria**
- 5. Shri J. Chokka Rao**

##### **SECRETARIAT**

- 1. Shri Murari Lal — *Joint Secretary***
- 2. Shri Madan Lal — *Assistant Director***

**2. The Committee considered the draft Twenty-Seventh Report of the Committee on Government Assurances and adopted the same. The Committee authorised the Chairman to present the Report of the Committee during the current Budget Session.**

**3. The Committee, thereafter, took up for consideration Memorandum No. 110 containing a batch of 59 pending assurances of the Eighth Lok Sabha pertaining to the Department of Atomic Energy, Ministries of Defence, Environment & Forests, Finance, Health and Family Welfare, Home Affairs, Human Resource Development, Labour, PPG & P. Railways, Steel, Surface Transport, Urban Development and Welfare. After reviewing all the 59 assurances, the Committee decided to take oral evidence of the Ministries of Finance and Urban Development.**

**4. The Committee also took stock of the remaining 27 assurances of the Eighth Lok Sabha. The Committee was informed that implementation Reports in respect of 16 assurances had already been laid on the Table of the House by the Ministry of Parliamentary Affairs. It assurances were, however, still pending. The Committee decided to review the second batch**

of 11 pending assurances later on.

5. The Committee was also informed that the Secretary of the Ministry of Labour and the Secretary, Ministry of Urban Development appeared before the Chairman of the Committee on March 13 and March 20, 1995 respectively in respect of non-implementation of the following two pending assurances:—

- (i) an assurance given on December 9, 1994 in reply to USQ No. 576 regarding Child Labour (Prohibition & Regulation) Act, 1986; and
- (ii) an assurance given on December 7, 1994 in reply to USQ No. 24 regarding allotment of plots to the weavers of Sawan Park, Delhi.

6. The Committee was apprised by the Chairman that the Secretary, Ministry of Labour, assured the Chairman that a Bill regarding Child Labour (Prohibition & Regulation) Act, 1986 would be introduced during the current Budget Session of Parliament.

7. The Chairman also informed that the Secretary, the Ministry of Urban Development and the Vice Chairman, Delhi Development Authority had stated that alternate plots would be allotted to the weavers of Sawan Park latest by the end of June, 1995.

8. *The Committee then adjourned.*

## APPENDIX III

(Vide Para 4 of the Introduction)

### MINUTES

#### Eighth Sitting

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES HELD ON MAY 29, 1995 IN COMMITTEE ROOM NO. '53', PARLIAMENT HOUSE, NEW DELHI

The Committee met on Monday, May 29, 1995 from 15.00 hours to 15.30 hours.

#### PRESENT

Shri Basudeb Acharia—*Chairman*

#### MEMBERS

2. Shri Gurcharan Singh Dadhahoor
3. Shri Santosh Kumar Gangwar
4. Smt. Suryakanta Patil
5. Shri Asht Bhuja Prasad Shukla
6. Shri V.S. Vijayaraghavan

#### SECRETARIAT

Smt. Reva Nayyar — *Joint Secretary*  
Shri Madan Lal — *Assistant Director*

2. The Committee took up for consideration the draft Twenty-Ninth and Thirtieth Reports of the Committee for their consideration and adopted the same. The Committee authorised the Chairman to present both the Reports during the current Budget Session.

3. The Committee then adjourned to meet again on May 31, 1995 to consider the Thirty-First Report of the Committee.

(Vide Para No. 3 of the Report)  
DEPARTMENT OF ATOMIC ENERGY  
XII Session, 1989 of Eighth Lok Sabha

| Sl. No. | Question No.                                         | Subject/Text of the Question                                                                                                                                                                                                                                                                         | Promise made                                                                                                                                                                                 | Extension On                                                                                                               | Sought Up to                                                                                                                    | Remarks                                                                                                                                                                                                                                                                                                                                                                                                                 |
|---------|------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1       | 2                                                    | 3                                                                                                                                                                                                                                                                                                    | 4                                                                                                                                                                                            | 5                                                                                                                          | 6                                                                                                                               | 7                                                                                                                                                                                                                                                                                                                                                                                                                       |
| 1.      | USQ No. 72 dt. 27.2.89 by Shri Balasaheb Vikhe Patil | <b>FRENCH HELP FOR SETTING UP NUCLEAR POWER PLANTS</b><br>(a) whether Government of France have offered the necessary help for setting up nuclear power plants in India;<br>(b) if so, the details thereof; and<br>(c) the extent to which the safeguards prescribed by the IAEA will be adhered to? | (a) to (c): France has indicated its willingness to cooperate in the setting up of nuclear power reactors in India. The terms of cooperation are being negotiated between the two countries. | 9.6.89<br>21.11.89<br>7.02.90<br>9.02.90<br>8.08.90<br>6.11.90<br>27.02.91<br>21.10.91<br>23.12.91<br>02.07.93<br>14.06.94 | 27.8.89<br>27.11.89<br>27.02.90<br>27.08.90<br>30.11.90<br>31.03.91<br>30.09.91<br>30.12.91<br>30.03.92<br>30.06.94<br>30.06.95 | The dropping request was considered by the Committee (Memo. No. 20) and decided not to drop the subject matter Reported upon in Eighth Report (9th Lok Sabha). Official appeared before the then Chairman, CGA in 1993 to get the subject matter dropped as no time-frame can be fixed in this regard. The Chairman, directed the officials to seek extension of time and assured that the request would be acceded to. |

| 1  | 2                                                                                                                                    | 3                                                                                                                                                                                                                                                                                                                                                                                             | 4                                                                                                                            | 5                                                                                                                               | 6                                                                                                                                                                                                                                                                                                                                                                                                                         | 7 |
|----|--------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---|
| 2. | USQ No. 638 dt. 27.2.89 by Sh. Chintamani Jena & Shri Garudas Kamat                                                                  | ATOMIC POWER PLANTS WITH SOVIET ASSISTANCE                                                                                                                                                                                                                                                                                                                                                    |                                                                                                                              |                                                                                                                                 |                                                                                                                                                                                                                                                                                                                                                                                                                           |   |
|    | (a) the present position of the USSR offer to set up atomic power plant in our country;                                              | (a) to (c): An inter-Governmental Agreement between India and USSR for cooperation in construction of a Nuclear Power station, consisting of two units each of 1000 MW pressurised light water reactors was signed on Nov. 20, 1988 and a copy of the agreement was laid on the Table of the House on Nov. 21, 1988. Details regarding time schedule will be finalised in due course of time. | 9.6.89<br>1.9.89<br>16.11.89<br>07.02.90<br>13.09.90<br>06.11.90<br>27.02.91<br>21.10.91<br>23.12.91<br>02.07.93<br>14.06.94 | 27.8.89<br>27.02.90<br>27.08.90<br>30.11.90<br>31.03.91<br>30.09.91<br>30.09.91<br>30.12.91<br>30.03.92<br>30.06.94<br>30.06.95 | The dropping request was considered by the Committee (Memo. No. 20) and decided not to drop the subject matter. Reported upon in Eighth Report (9th Lok Sabha). Officials appeared before the then Chairman, CGA in 1993 to get the subject matter dropped as no time-frame can be fixed in this regard. The Chairman, directed the officials to seek extension of time and assured that the request would be acceded to. |   |
|    | (b) by when the said proposal will be finalised;                                                                                     | (b) by when the said proposal will be finalised;                                                                                                                                                                                                                                                                                                                                              |                                                                                                                              |                                                                                                                                 |                                                                                                                                                                                                                                                                                                                                                                                                                           |   |
|    | (c) the details of terms and conditions for establishing atomic power plant with the help of Soviet Union;                           | (c) the details of terms and conditions for establishing atomic power plant with the help of Soviet Union;                                                                                                                                                                                                                                                                                    |                                                                                                                              |                                                                                                                                 |                                                                                                                                                                                                                                                                                                                                                                                                                           |   |
|    | (d) whether any other foreign country has offered their assistance in regard to setting up of atomic power plant in our country; and | (d) whether any other foreign country has offered their assistance in regard to setting up of atomic power plant in our country; and                                                                                                                                                                                                                                                          |                                                                                                                              |                                                                                                                                 |                                                                                                                                                                                                                                                                                                                                                                                                                           |   |
|    | (e) if so, the details thereof and the action taken by Government thereon?                                                           | (d) & (e): France has indicated its willingness to cooperate in the setting up of nuclear power reactors in India. However, terms for such cooperation are yet to be agreed upon.                                                                                                                                                                                                             |                                                                                                                              |                                                                                                                                 |                                                                                                                                                                                                                                                                                                                                                                                                                           |   |

| 1  | 2                                                                        | 3                                                                                    | 4                                                                                                                                                                                                                      | 5                                                                                                                    | 6                                                                                                                    | 7                                                                                                                                                                                                                                                                                                                                                                                                                        |
|----|--------------------------------------------------------------------------|--------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 3. | USQ No. 891 dt. 24.7.89 by Sh. Srikantha Narasimharaja & Wadiyar Others. | SETTING UP OF NUCLEAR POWER PLANT WITH FRENCH ASSISTANCE                             |                                                                                                                                                                                                                        |                                                                                                                      |                                                                                                                      |                                                                                                                                                                                                                                                                                                                                                                                                                          |
|    |                                                                          | (a) whether France had made an offer to set up a nuclear power plant in the country; | (a) to (c) France has indicated its willingness to cooperate in the setting up of nuclear power reactors in India and the terms in India and the terms for cooperation are under discussion between the two countries. | 26.10.89<br>02.02.90<br>06.02.90<br>11.07.90<br>06.11.90<br>27.02.91<br>03.12.91<br>23.12.91<br>02.07.93<br>14.06.94 | 24.01.90<br>24.04.90<br>24.07.90<br>30.11.90<br>30.03.91<br>30.09.91<br>30.12.91<br>30.03.92<br>30.06.94<br>30.06.95 | The dropping request was considered by the Committee (Memo. No. 20) and decided not to drop the subject matter. Reported upon in Eighth Report (9th Lok Sabha). Officials appeared before the then Chairman, CGA in 1993 to get the subject matter dropped as no time-frame can be fixed in this regard. The Chairman directed the officials to seek extension of time and assured that the request would be acceded to. |
|    |                                                                          | (b) if so, the details of the aid and assistance offered by France; and              |                                                                                                                                                                                                                        |                                                                                                                      |                                                                                                                      |                                                                                                                                                                                                                                                                                                                                                                                                                          |
|    |                                                                          | (c) the decision taken by Government thereon?                                        |                                                                                                                                                                                                                        |                                                                                                                      |                                                                                                                      |                                                                                                                                                                                                                                                                                                                                                                                                                          |

*Ministry of Defence*  
*XI Session, 1988 of Eighth Lok Sabha*

| 1  | 2                                                          | 3                                                                                            | 4                                                                                                                                                                                                                                                                                                                                                                                           | 5                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | 6                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | 7 |
|----|------------------------------------------------------------|----------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---|
| 4. | SO. No. 15 Dt. 27.7.88 by Prof. Madhu Dandavate and others | DOCUMENTS PUBLISHED IN THE "HINDU" REGARDING ALLEGED PAYMENT OF COMMISSIONS IN HOWITZER DEAL | <p>(a) whether the attention of the Govt. has been drawn to 'The Hindu' of June 22, 1988 publishing documents regarding alleged payment of commissions in Howitzer deal;</p> <p>(b) if so, whether Government have made inquiry into the documents published in 'The Hindu';</p> <p>(c) if so, the findings of the enquiry; and</p> <p>(d) the action taken against those found guilty?</p> | <p>9.3.89<br/>16.6.89<br/>30.7.91</p> <p>(a) to (d): The Government has seen the material published in 'The Hindu' dated 22nd June, 1988 purporting to relate to agreements concluded by M/s. Bofors with certain foreign and Indian firms and the alleged payments made by them to these firms. Necessary investigations into the published material have been ordered by the Government. The course of further action will be based on the results of these investigations.</p> <p>30.1.93<br/>31.7.93<br/>18.1.94<br/>15.12.94</p> | <p>30.4.89<br/>31.7.89<br/>30.7.92</p> <p>On 29.5.90 dropping request was considered by the Committee and decided not to drop the assurance vide 8th Report (9th L.S.) The investigations into Bofors Gun Deal are being vigorously pursued by CBI.</p> <p>31.7.93<br/>31.12.93<br/>31.12.94<br/>30.6.95</p> <p>On 9.3.93 the dropping request was again considered by the Committee. The Committee did not agree to drop the subject matter. Vide 19th Report of (10th L.S.)</p> |   |

*XIII Session, 1989 of Eighth Lok Sabha*

| 1  | 2                                                | 3                                                                                                                                                                                                                                                                                          | 4 | 5                                            | 6                                                                                                                               | 7                                                                                                                                  |
|----|--------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---|----------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------|
| 5. | USQ. No. 605<br>Dt. 27.2.89 by<br>Dr. A.K. Patel | C.B.I. INVESTIGATION IN<br>BOFORS GUN DEAL<br>(a) the tasks entrusted to CBI<br>for investigation in connection with the documents published by 'The Hindu' about the Howitzer gun deal with Bofors; and<br>(b) the details of the findings and the follow-up action taken in this regard? |   | 22.8.89<br>05.08.91                          | 25.11.89<br>One year considered by the Committee on 29.6.90 and complete-<br>tion of assurance. (Vide 8th Report 9th Lok Sabha) | Dropping request was considered by the Committee on 29.6.90 and decided not to drop the assurance. (Vide 8th Report 9th Lok Sabha) |
|    |                                                  |                                                                                                                                                                                                                                                                                            |   |                                              | 31.07.93<br>31.12.93                                                                                                            | (Clubbed with SQ No. 15/27.7.88)                                                                                                   |
|    |                                                  |                                                                                                                                                                                                                                                                                            |   | 30.01.93<br>31.07.93<br>18.01.04<br>15.12.94 | 31.12.94<br>30.06.95                                                                                                            |                                                                                                                                    |

*XIV Session, 1989 of Eighth Lok Sabha*

| 1  | 2                                                           | 3                                                                              | 4                                         | 5        | 6                                                 | 7                                                                                                                                  |
|----|-------------------------------------------------------------|--------------------------------------------------------------------------------|-------------------------------------------|----------|---------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------|
| 6. | SQ. No. 89<br>Dt. 24.7.89<br>Sh. Champan<br>Thomas & others | Asking at what stage the investigation into Bofors Gun Deal stands at present. | The investigations are still in progress. | 5.8.91   | One year or till the completion of investigation. | Dropping request was considered by the Committee on 29.6.90 and decided not to drop the assurance. (vide 8th Report 9th Lok Sabha) |
|    |                                                             |                                                                                |                                           |          | 31.7.93                                           | (Clubbed with SQ No. 15 dt. 27.7.1988)                                                                                             |
|    |                                                             |                                                                                |                                           | 30.01.93 | 31.12.93                                          |                                                                                                                                    |
|    |                                                             |                                                                                |                                           | 31.07.93 | 31.12.94                                          |                                                                                                                                    |
|    |                                                             |                                                                                |                                           | 18.01.94 | 30.06.95                                          |                                                                                                                                    |
|    |                                                             |                                                                                |                                           | 15.12.94 |                                                   |                                                                                                                                    |

MINISTRY OF ENVIRONMENT AND FORESTS

X Session, 1988 of Eighth Lok Sabha

| 1  | 2                                                        | 3                                                                                                                                                                             | 4                                                    | 5                                                                                                                                                                                                                                                        | 6                                                                                                                                                                                                                                                        | 7                                                                                                                                                                                                  |
|----|----------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 7. | USQ No. 2391<br>Dt. 10.3.88 by<br>Sh. Shanta Ram<br>Naik | AMENDMENT OF INDIAN<br>FOREST ACT<br>(a) whether Government propose to amend the Indian Forest Act, 1927; and<br>(b) if so, the essential features of the proposed amendment? | The proposed amendment have not yet been formulated. | 25.08.88<br>17.11.88<br>09.01.89<br>25.04.89<br>24.07.89<br>26.09.89<br>22.01.90<br>27.03.90<br>31.07.90<br>29.10.90<br>25.01.91<br>29.04.91<br>01.08.91<br>04.11.91<br>12.03.93<br>13.05.93<br>03.08.93<br>02.02.94<br>31.10.94<br>16.01.95<br>16.02.95 | 10.09.88<br>10.12.88<br>10.03.89<br>10.06.89<br>10.09.89<br>10.12.89<br>10.03.90<br>10.06.90<br>04.08.90<br>04.11.90<br>04.05.91<br>04.08.91<br>04.11.91<br>04.02.92<br>14.05.93<br>03.08.93<br>02.11.93<br>02.05.94<br>02.02.95<br>02.02.96<br>02.05.96 | Finalisation of the new legislation will take considerable time as it requires to be examined in the light of the comments received from various States & UTs and also in the Inter-State Council. |

## X Session, 1988 of Eighth Lok-Sabha

| 1  | 2                                                               | 3                                                                                                                                                                | 4                                                                                                                                                                                         | 5                                                                                                                                                                                                                                                                                                                                         | 6                                                                                                                                                                   | 7                                           |
|----|-----------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|
| 8. | USQ No. 2500<br>Dt. 10.3.88 by Sh. V. Sobhanadrees-<br>wara Rao | SARKARIA COMMISSION<br>ON<br>RECOMMENDATION ON<br>ENVIRONMENTAL CLEAR-<br>ANCE                                                                                   |                                                                                                                                                                                           | 8.7.88 10.9.88<br>22.11.88 10.12.88<br>03.02.89 10.03.89<br>26.04.89 10.06.89<br>26.07.89 10.09.89<br>16.10.89 10.12.89<br>16.01.90 10.03.90<br>25.06.90 31.08.90<br>25.10.90 30.11.90<br>10.05.91 15.10.91<br>17.10.91 30.04.92<br>20.05.92 31.12.92<br>14.01.93 30.06.93<br>09.07.93 31.12.93<br>04.02.94 31.03.94<br>04.11.94 31.03.95 | 10.9.88 10.12.88<br>10.03.89 10.06.89<br>10.09.89 10.12.89<br>10.03.90 31.08.90<br>30.11.90 15.10.91<br>30.04.92 31.12.92<br>30.06.93 31.12.93<br>31.03.94 31.03.95 | The matter is still under<br>consideration. |
|    |                                                                 | (a) whether the Sarkaria Com-<br>mission has called for a re-<br>view of the large number of<br>'cases 'closed' under the<br>Forest (Conservation) Act,<br>1980; |                                                                                                                                                                                           |                                                                                                                                                                                                                                                                                                                                           |                                                                                                                                                                     |                                             |
|    |                                                                 | (b) if so, the reaction of Govt.<br>to this suggestion; and                                                                                                      | (b) & (c): View on the recom-<br>mendation of the Sarkaria<br>Commission would be taken af-<br>ter taking into consideration<br>the views of Parliament, State<br>Governments and Public. |                                                                                                                                                                                                                                                                                                                                           |                                                                                                                                                                     |                                             |
|    |                                                                 | (c) the action proposed as a<br>follow-up measure?                                                                                                               |                                                                                                                                                                                           |                                                                                                                                                                                                                                                                                                                                           |                                                                                                                                                                     |                                             |

## X Session, 1988 of Eighth Lok Sabha

| 1  | 2                                                                   | 3                                                                                                                                                                                                                                                                                                                    | 4                                                                                                                                                                                                                           | 5                                                                                                                                                                                            | 6                                                                                                                                                                                            | 7                                                                                                                                             |
|----|---------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------|
| 9. | USQ No. 3448<br>dt. 17.3.88 by<br>Shri V. Sphhanad-<br>reeswara Rao | FOREST LAND REQUIRED<br>FOR IRRIGATION<br>(a) the suggestions made by<br>Sarkaria Commission re-<br>garding the clearance of<br>forest area required for<br>large irrigation/power pro-<br>jects;                                                                                                                    | (a) to (c) Reports of the Sar-<br>karia Commission is being ex-<br>amined. View on the recom-<br>mendations would be taken af-<br>ter taking into consideration<br>the view of Parliament, State<br>Governments and Public. | 04.07.88<br>17.12.88<br>23.01.89<br>11.05.89<br>24.07.89<br>11.10.89<br>29.05.89<br>08.10.90<br>22.04.91<br>17.10.91<br>20.05.92<br>14.01.93<br>08.07.93<br>04.02.94<br>09.09.94<br>09.01.95 | 17.09.88<br>17.12.88<br>17.03.89<br>17.06.89<br>17.09.89<br>17.12.89<br>31.08.90<br>17.11.90<br>15.10.91<br>30.04.92<br>31.12.92<br>30.06.93<br>31.12.93<br>31.03.94<br>31.12.94<br>30.06.95 | May be pursued (Club-<br>bed with USQ 2500 dt.<br>10.3.88)<br>The recommendations of<br>Sarkaria Commission are<br>still under consideration. |
|    |                                                                     | (b) the reaction of Union<br>Government to these sug-<br>gestions; and                                                                                                                                                                                                                                               |                                                                                                                                                                                                                             |                                                                                                                                                                                              |                                                                                                                                                                                              |                                                                                                                                               |
|    |                                                                     | (c) whether Government pro-<br>pose to associate Central<br>Agencies for the beginning<br>of formulation of the pro-<br>ject so that adequate<br>measures not only to com-<br>pensate for the loss of re-<br>served forests but also to<br>improve forest resources<br>could be built into them<br><i>abinitio</i> ? |                                                                                                                                                                                                                             |                                                                                                                                                                                              |                                                                                                                                                                                              |                                                                                                                                               |

## XIII Session, 1989 of Eighth Lok Sabha

| 1   | 2                                                                     | 3                                                                                                                                                                                 | 4                                                                                                                                                          | 5                                                                                                                                                                                                                                            | 6                                                                                                                                                                                                                                            | 7                                                                                                                                                                                                                                         |
|-----|-----------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 10. | USQ No. 927<br>dt. 10.5.89 by<br>Shri Banwari Lal<br>Purohit & Others | NEW ACT TO PROTECT<br>FORESTS<br>(a) whether Government propose to enact a new act to protect forests in the country; and<br>(b) if so, the outlines of the proposed legislation? | (a) & (b) Amendment of the Indian Forests Act, 1927 is under consideration of the Government outlines of the proposed legislation are yet to be finalised. | 01.09.89<br>08.12.89<br>14.02.90<br>08.05.90<br>31.07.90<br>29.10.90<br>25.01.91<br>29.04.91<br>01.08.91<br>01.11.91<br>27.02.92<br>06.08.92<br>12.03.93<br>13.05.93<br>03.08.93<br>04.11.93<br>03.02.94<br>31.10.94<br>08.11.94<br>16.01.95 | 10.11.89<br>10.02.90<br>10.05.90<br>04.08.90<br>04.11.90<br>04.02.91<br>04.05.91<br>04.08.91<br>04.11.91<br>04.02.92<br>04.05.92<br>05.11.92<br>04.05.93<br>03.08.93<br>02.11.93<br>02.02.94<br>02.05.04<br>02.02.95<br>02.02.95<br>02.02.96 | (Clubbed with USQ 2391 dated 10.3.88)<br><br>Finalisation of the new legislation will take considerable time as it requires to be examined in the light of the comments received from various States & UTs and also Inter-States Council. |

MINISTRY OF FINANCE  
VII Session. of Eighth Lok Sabha

| 1   | 2                                                         | 3                                                                                                                                                                                                                                                                                                    | 4                                                                                                                                                                                                                                                                                                                                                                                                                                   | 5                                                                                                                                                                                                                                                                                                                                                                 | 6                                                                                                                                                                    | 7 |
|-----|-----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------|---|
| 11. | USQ No. 673<br>dt. 7.11.86 by<br>Shri Lakshman<br>Mallick | NATIONAL TAX COURT<br>(a) whether it is a fact that Government have taken a decision to establish national Tax Court in 1987;<br>(b) if so, whether Government have received some suggestions in this regard; and<br>(c) if so, the details regarding the Constitution and functions of such Courts? | (a), (b) & (c) No. Sir. Government have not yet taken a decision to establish National Tax Court. However in the discussion paper on Simplification and Rationalisation of Direct Tax Laws laid on the Table of both the Houses of Parliament on 14th August 1986, there is a proposal to set up a National Court of Direct Taxes. Some suggestions in this regard have been received by the Government. They are being considered. | 03.02.87 17.05.87<br>05.05.87 06.08.87<br>31.03.87 06.11.87<br>04.11.87 06.05.87<br>21.04.87 06.11.88<br>29.11.88 31.03.89<br>27.04.89 30.09.89<br>24.10.89 31.12.89<br>27.01.90 30.06.90<br>21.06.90 31.12.90<br>05.06.91 31.12.91<br>31.12.91 30.06.92<br>19.06.92 31.03.93<br>16.03.93 30.09.93<br>29.09.93 31.12.93<br>29.12.93 30.06.94<br>21.12.94 30.06.95 | An Appeal is pending with the Supreme Court of India on a judicial order of Andhra Pradesh High Court. The High Court has struck down the validity of Article 323 B. |   |

## IX Session. of Eighth Lok Sabha

| 1   | 2                                                                                    | 3                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | 4                                                                                                      | 5                                                                                                                                                                                                                                                                                                                                                                                                                                | 6                                                                                                                                                                                                                             | 7 |
|-----|--------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---|
| 12. | USQ No. 2160<br>dt. 20.11.87 by<br>Shri S.M. Gurad-<br>di and Sh. G.S.<br>Basavaraju | STRUCTURAL CHANGES<br>IN HIERARCHY OF RE-<br>VENUE COURTS:<br>(a) whether the Law Commis-<br>sion has recommended<br>structural changes in the<br>Hierarchy of courts dealing<br>with conflicts and con-<br>troversies arising out of<br>levy and collection of taxes<br>and enforcement of import-<br>export laws;<br>(b) if so, the main recommen-<br>dations given by the Com-<br>mission in this regard; and<br>(c) the recommendations ex-<br>amined and accepted so<br>far? | (e) The recommendations re-<br>garding Direct Taxes are under<br>consideration of the Govern-<br>ment. | 12.02.88 31.03.88<br>08.04.88 30.06.88<br>08.08.88 30.09.88<br>24.11.88 31.12.88<br>23.01.89 31.03.89<br>29.05.89 30.06.89<br>05.07.89 30.09.89<br>23.10.89 31.12.89<br>08.01.90 31.03.90<br>12.04.90 31.12.90<br>21.12.90 31.03.91<br>27.03.91 30.06.91<br>11.06.91 30.09.91<br>03.10.91 31.12.91<br>19.12.91 31.03.92<br>02.03.93 15.03.93<br>23.09.93 31.12.93<br>14.01.94 30.06.94<br>30.06.94 31.12.94<br>21.12.94 30.06.95 | Clubbed with USQ 673/<br>7.11.86<br>An appeal is pending<br>with the Supreme Court<br>of India on a judicial<br>order of Andhra Pradesh<br>High Court. The High<br>Court has struck down<br>the validity of Article<br>323 B. |   |

| 1   | 2                                                   | 3                                                                                | 4                                                                                                                                                                                                                                                                                                                                                                                                                                    | 5                                                                                                                                                                                                                                                                    | 6                                                                                                                                                                                                                                                        | 7                                                                                                                                                          |
|-----|-----------------------------------------------------|----------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------|
|     |                                                     | FINANCIAL POWERS TO STATES                                                       |                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                                                                                                                                                                                                                                                      |                                                                                                                                                                                                                                                          |                                                                                                                                                            |
| 13. | USQ No. 2288<br>dt. 20.11.87 by<br>Shri K. Mohandas | (a) whether there is a general demand from the States for more financial powers; | (a) to (d) Demands from States for more financial powers have been considered by the Commission on Centre-State Relations set up on 9th June, 1983 under the Chairmanship of Justice R.S. Sarkaria. Resource base of the States as well as views of the Central Government thereon have also been considered by the Commission. The Commission has submitted its Report to the Government on 27.10.87, which is under consideration. | 02.03.88<br>12.07.88<br>25.09.88<br>02.01.89<br>06.04.89<br>25.09.89<br>15.12.89<br>29.03.90<br>13.07.90<br>18.01.91<br>27.03.91<br>04.11.91<br>31.12.91<br>31.12.91<br>01.05.92<br>01.09.92<br>06.01.93<br>27.04.93<br>24.08.93<br>29.12.93<br>30.08.94<br>28.02.95 | 20.05.88<br>20.08.88<br>20.11.88<br>20.02.89<br>20.05.89<br>20.11.89<br>31.03.90<br>30.06.90<br>31.12.90<br>31.03.91<br>30.09.91<br>31.12.91<br>30.04.92<br>31.08.92<br>31.12.92<br>30.04.93<br>31.08.93<br>31.12.93<br>30.04.94<br>28.02.95<br>31.08.95 | The recommendations of Sarkaria Commission on Centre-State Relations are under consideration of various Departments/Ministries of the Government of India. |

*XI Session of Eighth Lok Sabha*

| 1   | 2                                                 | 3                                                                                           | 4                                                                                                   | 5                                                                                                                                                                                                                                            | 6                                                                                                                                                                                                                                | 7                                                                                                                                               |
|-----|---------------------------------------------------|---------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------|
|     |                                                   | <b>FINANCIAL POWERS TO STATES</b>                                                           |                                                                                                     |                                                                                                                                                                                                                                              |                                                                                                                                                                                                                                  |                                                                                                                                                 |
| 14. | USQ No. 417<br>dt. 29.7.88 by<br>Shri K. Mohandas | (a) whether the resource base of States has strunk progressively since the First Year Plan; | (e) The recommendations of the Commission in this regard are under consideration of the Government. | 02.01.89<br>29.02.89<br>08.06.89<br>11.08.89<br>15.12.89<br>29.03.90<br>13.07.90<br>22.01.91<br>27.03.91<br>04.10.91<br>31.12.91<br>31.12.91<br>01.05.92<br>27.08.92<br>08.01.93<br>27.04.93<br>24.08.93<br>30.12.93<br>30.08.94<br>28.02.95 | 29.01.89<br>29.04.89<br>29.07.89<br>29.10.89<br>31.03.91<br>30.06.90<br>31.12.90<br>31.03.91<br>30.09.91<br>31.12.91<br>30.04.92<br>31.08.92<br>31.12.92<br>30.04.93<br>31.08.93<br>31.12.93<br>30.04.94<br>28.02.95<br>31.08.95 | The recommendations of Sarkaria Commission are still under consideration in the concerned Departments/Ministries and under Inter-State Council. |
|     |                                                   | (b) if so, the details thereof,                                                             |                                                                                                     |                                                                                                                                                                                                                                              |                                                                                                                                                                                                                                  |                                                                                                                                                 |
|     |                                                   | (c) whether some States have demanded more financial powers and wider resource base;        |                                                                                                     |                                                                                                                                                                                                                                              |                                                                                                                                                                                                                                  |                                                                                                                                                 |
|     |                                                   | (d) if so, the details of their demands; and                                                |                                                                                                     |                                                                                                                                                                                                                                              |                                                                                                                                                                                                                                  |                                                                                                                                                 |
|     |                                                   | (e) the reaction of Government thereto?                                                     |                                                                                                     |                                                                                                                                                                                                                                              |                                                                                                                                                                                                                                  |                                                                                                                                                 |

| 1   | 2                                                                   | 3                                                                                                                                                                                                                                                                                                                                                                           | 4                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | 5                                                                                                        | 6                                                                                                        | 7                                                                                                                                                                                    |
|-----|---------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|     |                                                                     | <b>IMPLEMENTATION OF<br/>FOURTH PAY COMMISSION<br/>RECOMMENDATIONS</b>                                                                                                                                                                                                                                                                                                      |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                                                                                          |                                                                                                          |                                                                                                                                                                                      |
| 15. | USQ No. 522<br>dt. 29.7.88 by<br>Prof. Narain<br>Chand<br>Parashart | (a) whether any of recommendations of the Fourth Pay Commission still remains to be implemented by Government in respect of any category of employees of Central Government; and<br>(b) if so, the details in this regard and the likely date by which uniform implementation of all the recommendations accepted by Government would be ensured and the reasons for delay? | (a) and (b) Government orders have already been issued covering major recommendations of the Fourth Central Pay Commission relating to revision of pay scales, Dearness Allowance, House Rent Allowance, City Compensatory Allowance and Retirement benefits etc. Listed below are some of the important recommendations of the Pay Commission which are under process.<br>(i) revision of rates of subscription and utilisation of funds under the Group Insurance Scheme.<br>(ii) creation of pension fund, uniformity in definition of 'Family' new plan for commutation of pension and a medicare scheme for pensioners.<br>(iii) grant of non-interest bearing advance equal to half-a-month's basic pay once a year. In addition, various Ministries/Departments of the Government of India are processing certain specific recommendations of the Pay Commission. | 06.06.91<br>30.10.91<br>11.02.91<br>10.02.93<br>07.05.93<br>03.07.93<br>27.10.93<br>31.01.94<br>31.01.95 | 29.10.91<br>29.01.92<br>29.04.92<br>29.05.93<br>29.07.93<br>29.10.93<br>29.01.94<br>29.04.94<br>29.04.95 | Only one recommendation contained in para 19.8 of the Report is pending with the Deptt. of Personnel and Training. The Ministry of Finance has reminded them for early finalisation. |



## XIII Session, 1989 of Eighth Lok Sabha

| 1   | 2                                                                                   | 3                                                                                                                                           | 4                                                                                                                                                                                            | 5                                                                                                                    | 6                                                                                                                    | 7                                      |
|-----|-------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------|----------------------------------------|
|     | SEPARATE COURT FOR<br>DEALING WITH APPEALS<br>REGARDING DIRECT AND<br>CENTRAL TAXES |                                                                                                                                             |                                                                                                                                                                                              |                                                                                                                      |                                                                                                                      |                                        |
| 17. | USQ. No. 5322<br>dt. 7.4.89 by Shri<br>G.S. Basavargja                              | (a) whether Union Govern-<br>ment propose to set up<br>separate courts for dealing<br>with appeals regarding Di-<br>rect and Central Taxes; | (b) and (c): The Bill for<br>setting up the National<br>Tribunal of Direct Taxes is<br>under preparation and is<br>expected to be introduced<br>in the Parliament in the<br>Monsoon Session. | 05.07.89<br>27.10.89<br>21.06.90<br>07.02.91<br>06.06.91<br>30.12.91<br>19.06.92<br>16.03.93<br>29.12.93<br>21.12.94 | 06.10.89<br>30.06.90<br>31.12.90<br>30.06.91<br>31.12.91<br>30.06.92<br>31.03.93<br>30.09.93<br>30.06.94<br>30.06.95 | Clubbed with USQ 673<br>dt. 7.11.1986. |
|     |                                                                                     | (b) if so, whether any action<br>plan has been drawn up in<br>this regard; and                                                              |                                                                                                                                                                                              |                                                                                                                      |                                                                                                                      |                                        |
|     |                                                                                     | (c) by what time the same will<br>be implemented?                                                                                           |                                                                                                                                                                                              |                                                                                                                      |                                                                                                                      |                                        |

## XIII Session 1989 of Eighth Lok Sabha

| 1   | 2                                                    | 3                                                                                                   | 4                                                                                                                                                            | 5                                                                                | 6                                                                    | 7                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
|-----|------------------------------------------------------|-----------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------|----------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|     |                                                      | CONSIGNMENT TAX                                                                                     |                                                                                                                                                              |                                                                                  |                                                                      |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| 18. | USQ. No. 686 dt. 21.4.89 Suppl. by Shri Uttam Rathod | (a) The Member wanted to know what was the rate of consignment tax and when did we expect the Bill? | The Hon'ble Minister inter- <i>alia</i> stated, "Sir, I have given a commitment that the Bill would be brought forward in the Monsoon Session of this year." | 14.08.89<br>13.10.89<br>04.05.90<br>21.11.90<br>31.05.91<br>31.05.91<br>23.12.94 | 20.10.89<br>20.04.90<br>20.10.90<br>31.05.91<br>31.12.91<br>30.06.95 | The Committee did not agree to drop the assurance at their sitting held on 5.1.94. Recommendations are contained in the 20th Report (paras 1.15-1.16). The Committee again considered the dropping request at their sitting held on 20.10.94. The Committee did not agree to drop the assurance. Levy of Consignment Tax is to be examined by a Committee of Finance Minister. It is as per the decision taken in Finance Ministers' Conference held on 27.5.94. The Report is still awaited. |

**XIII Session 1989 of Eighth Lok Sabha**

| 1   | 2                                           | 3                                                                                          | 4                                                                                                    | 5                                                                                                        | 6                                                                                                        | 7                                                                                                                                                                                                                                                            |
|-----|---------------------------------------------|--------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|     |                                             | <b>CENTRAL TAXATION<br/>LAWS IN SIKKIM</b>                                                 |                                                                                                      |                                                                                                          |                                                                                                          |                                                                                                                                                                                                                                                              |
| 19. | USQ. No. 8256 dt. 5.5.89 by Dr. B.L. Shaila | (a) whether Central taxation laws have become effective in Sikkim since 1 April, 1989; and | (b) It was <i>interna</i> stated, "Efforts are being made to set up an income tax office at Gangtok" | 23.10.89<br>12.02.90<br>21.06.90<br>07.01.91<br>20.06.91<br>12.05.92<br>28.08.92<br>28.06.93<br>17.12.93 | 05.02.90<br>30.06.90<br>31.12.90<br>30.06.91<br>31.12.91<br>30.09.92<br>30.06.93<br>31.12.93<br>30.06.94 | The Chief Minister of Sikkim is opposed to the extension of Direct Tax Laws. The matter has been referred to the Ministry of Home Affairs for assistance in the matter. The Committee examined the assurance during their Study Tour to Gangtok on 4.6.1992. |

## XIV Session of Eighth Lok Sabha

| 1   | 2                                                     | 3                                                                                                                                                                             | 4                                                                                                                                                                                              | 5                                                                                                                    | 6                                                                                                                    | 7                                                                                                                                                                                        |
|-----|-------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|     |                                                       | IMPLEMENTATION (OF<br>CENTRAL INCOME-TAX<br>LAW IN SIKKIM                                                                                                                     |                                                                                                                                                                                                |                                                                                                                      |                                                                                                                      |                                                                                                                                                                                          |
| 20. | USQ. No. 633 dt.<br>21.7.89 by Sant.<br>D.K. Bhandari | (a) whether it is a fact that the Central Board of Direct Taxes had invited suggestions from people of Sikkim before implementation of the Central Income-Tax Laws to Sikkim; | (b) to (d): The Committee is examining the difficulties brought to its notice in complying with the Direct Tax Laws and will offer its comments and solutions in its Report to the Government. | 27.10.89<br>29.01.90<br>11.04.90<br>21.06.90<br>11.01.91<br>20.06.91<br>26.03.92<br>23.06.93<br>23.09.93<br>29.11.94 | 20.01.90<br>21.04.90<br>30.06.90<br>31.12.90<br>30.06.91<br>31.12.91<br>30.09.92<br>31.03.94<br>31.03.94<br>30.06.95 | Clubbed with USQ 8256/<br>5.5.89. Partly Im-<br>plemented on 10.1.91<br>Vide SS IX/4.<br>The Committee ex-<br>amined the assurance<br>during their Study Tour<br>to Gangtok on 4.6.1992. |
|     |                                                       | (b) if so, the details of the suggestions made;                                                                                                                               |                                                                                                                                                                                                |                                                                                                                      |                                                                                                                      |                                                                                                                                                                                          |
|     |                                                       | (c) whether Government have examined the suggestions; and                                                                                                                     |                                                                                                                                                                                                |                                                                                                                      |                                                                                                                      |                                                                                                                                                                                          |
|     |                                                       | (d) the reaction of Government thereto?                                                                                                                                       |                                                                                                                                                                                                |                                                                                                                      |                                                                                                                      |                                                                                                                                                                                          |

**MINISTRY OF HEALTH AND FAMILY WELFARE**  
*VII Session, 1986 of Eighth Lok Sabha*

| 1    | 2                                            | 3                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | 4                                                                                                                                                                                                                                                                                                                    | 5                                                                                                                                                                                                                                                                                  | 6                                                                                                                                                                                                                                                                        | 7 |
|------|----------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---|
| 121. | USQ. No. 520 dt. 6.11.86 by Sh. Vijay Mishra | <p>PROPOSAL TO INTRO-<br/>DUCE NEW COMMON SYL-<br/>LABUS FOR M.E.</p> <p>(a) whether the Central Council of Health and Family Welfare has recommended restructuring of medical education;</p> <p>(b) if so, what are the suggestions of the Central Council of Health and Family Welfare in this regard;</p> <p>(c) whether Government have considered these suggestions; and</p> <p>(d) whether Government propose to introduce new scheme and new common syllabus for medical education in the country?</p> | <p>(a) to (d): It was stated that the recommendation made at the 12th Joint Conference of Central Council of Health and Family Welfare Council in its meeting held on Sept. 22—24, 1986 would be processed in consultation with the Medical Council of India, State Governments and other concerned authorities.</p> | <p>03.04.87 05.08.87</p> <p>09.02.88 04.05.88</p> <p>20.12.88 15.05.89</p> <p>07.06.89 15.08.89</p> <p>18.09.89 30.11.89</p> <p>28.02.90 31.08.90</p> <p>20.09.90 30.11.90</p> <p>30.11.90 30.05.91</p> <p>13.06.91 31.08.91</p> <p>04.10.94 31.12.94</p> <p>29.12.94 31.03.95</p> | <p>Request of Ministry to drop the assurance not agreed to <i>vide</i> 20th Report, 8th Lok Sabha.</p> <p>The revised recommendation(s) of the Medical Council of India are being examined in the Ministry in consultation with Director General of Health Services.</p> |   |

XIII Session 1989 of Eighth Lok Sabha

| 1   | 2                                                                                                                                                                         | 3                                                       | 4                                                                                                                                                                                            | 5                                                                                                                          | 6                                                                                                             | 7 |
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| 22. | USQ. No. 3893<br>dt. 29.3.89 by Dr.<br>G. Vijaya Rama<br>Rao                                                                                                              | NEWS ITEM CAPTIONED<br>"WARNING AGAINST<br>ANTIBIOTICS" | (a) whether attention<br>Government has been<br>drawn to the news item<br>captioned "Warning against<br>antibiotics" Published in<br>the <i>Hindustan Times</i> dated<br>4th February, 1989; | 23.10.89 29.12.89<br>15.01.90 29.03.90<br>05.04.90 26.06.94<br>30.11.93 21.02.94<br>17.11.94 21.11.94<br>17.01.95 21.02.95 | Necessary information is<br>still awaited from the<br>concerned quarters and<br>they have been re-<br>minded. |   |
|     | (b) if so, the recommendations<br>made in Paediatric Undate,<br>'89 a two-days refresher<br>course; and                                                                   |                                                         | (a) to (c): The information is<br>being collected and will be laid<br>on the Table of the Lok Sabha.                                                                                         |                                                                                                                            |                                                                                                               |   |
|     | (c) whether the malpractices of<br>prescribing antibiotics is<br>particularly rampant in<br>diarrhoea management<br>leading to colossal wastage<br>and danger to infants? |                                                         |                                                                                                                                                                                              |                                                                                                                            |                                                                                                               |   |

## XIII Session 1989 of Eighth Lok Sabha

| 1   | 2                                               | 3                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | 4                                                                                                                                                                                         | 5                                | 6                                | 7                                                                  |
|-----|-------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|----------------------------------|--------------------------------------------------------------------|
| 23. | SQ. No. 598 dt. 12.4.89 by Dr. Krupasiadhu Bhoi | ENQUIRY AGAINST SUPPLYING DRUGS AND EQUIPMENTS                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | COMMISSION The Minister <i>inter-alia</i> stated, "I can assure the Members that I will definitely look into the whole matter and see that this kind of things will not recur in future." | 29.08.89<br>30.03.93<br>07.11.94 | 12.10.89<br>21.02.94<br>21.11.94 | The necessary information is required from the concerned quarters. |
|     |                                                 | <p>The member wanted to know whether a CBI inquiry would be instituted against the Drug Controllers who had committed these lapses and to thoroughly enquire into and apprehend the blackmarketeers and all those people connected with it. He requested the Minister to take action and he would give all the evidence at his command, against all those pharmaceutical companies. He also requested the Chair to direct the Govt. to institute a CBI inquiry against the Drug Controllers of Delhi, Maharashtra and Tamil Nadu.</p> |                                                                                                                                                                                           |                                  |                                  |                                                                    |





## PLAN TO FIGHT COMMUNALISM

- |     |                                                                                                          |                                                                                                                                                                                                                                                                                                                                                                                          |                                                                                                                                                                                   |                                                                                              |                                                                                              |                                                                                                                                                      |                                                                                   |
|-----|----------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------|
| 26. | USQ No. 1703 dt. 18.11.87 by S/ Shri Lakshman Mallick, R.M. Bhoys, Shrihari Rao and Narsing Suryawanshi: | (a) whether there is any proposal under consideration of Govt. for an action plan to fight communalism envisaging steps (i) to curb the growing influence of fundamentalist and religious forces, (ii) to evolve a conduct for political parties, (iii) to regulate foreign contributions; and (iv) to devise more effective preventive measures; and<br>(b) if so, the details thereto? | (a) and (b) : No new action plan to curb communalism in the country has yet been finalised. Some amendments to the Foreign Contribution (Regulation) Act are under consideration. | 14.11.90<br>12.02.91<br>12.08.91<br>14.02.92<br>08.05.92<br>16.12.92<br>09.02.93<br>09.08.93 | 18.02.91<br>18.08.91<br>18.02.92<br>18.05.92<br>18.08.93<br>18.02.93<br>18.12.93<br>18.02.94 | Dropping request was considered by the Committee <i>vide</i> Memo. No. 18. Oral Evidence taken on 28.06.90. Clubbed with USQ No. 5295 dt. 28.8.1987. | Amendment to Foreign Contribution (Regulation) Act, 1976 may take some more time. |
|-----|----------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------|

*X Session, 1988 of Eighth Lok Sabha*

| 1   | 2                                                                                 | 3                                                                                                                                                                                     | 4                                                                                                                                 | 5                                                                                                                    | 6                                                                                                                    | 7                                                                                                                                     |
|-----|-----------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------|
|     |                                                                                   | DELUGE OF FOREIGN FUNDS                                                                                                                                                               |                                                                                                                                   |                                                                                                                      |                                                                                                                      |                                                                                                                                       |
| 27. | SQ No. 1042<br>dt. 11.5.88<br>by Shri Ajay<br>Biswas and<br>Shri Zainal<br>Abedin | (a) whether there has been a deluge of foreign funds in the name of voluntary organisations since 1983 in spite of the provision of the Foreign Contributions (Regulation) Act, 1976; | (c) and (d) : The Foreign Contribution (Regulation) Act, 1976 has been thoroughly reviewed and its amendment is being considered. | 06.02.91<br>31.07.91<br>28.01.92<br>28.04.92<br>16.11.92<br>05.05.93<br>05.08.93<br>10.11.94<br>09.02.95<br>07.04.95 | 10.08.91<br>10.02.92<br>10.05.92<br>10.11.92<br>10.05.93<br>10.08.93<br>10.11.93<br>10.02.95<br>10.05.95<br>31.07.95 | Clubbed with USQ No. 5295 dt. 28.8.87<br>Amendments to the Foreign Contribution (Regulation) Act, 1976 is under active consideration. |
|     |                                                                                   | (b) if so, the reasons therefor;                                                                                                                                                      |                                                                                                                                   |                                                                                                                      |                                                                                                                      |                                                                                                                                       |
|     |                                                                                   | (c) whether there are any lacunae in the said Act; and                                                                                                                                |                                                                                                                                   |                                                                                                                      |                                                                                                                      |                                                                                                                                       |
|     |                                                                                   | (d) if so, whether the Act is proposed to be amended?                                                                                                                                 |                                                                                                                                   |                                                                                                                      |                                                                                                                      |                                                                                                                                       |

| 1   | 2                                                            | 3                                                                                                                                                                                                                                            | 4                                                                                                                                                                                                                                          | 5                                                                                                                                                                                | 6                                                                                                                                                                                | 7                                                                                                                            |
|-----|--------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------|
| 28. | USQ No. 4540<br>dt. 3.4.89<br>by Prof.<br>Ramkrishna<br>More | AMENDMENT TO FOREIGN CONTRIBUTION (REGULATION) ACT, 1976                                                                                                                                                                                     |                                                                                                                                                                                                                                            |                                                                                                                                                                                  |                                                                                                                                                                                  |                                                                                                                              |
|     |                                                              | (a) Whether Government are contemplating to amend the Foreign Contribution (Regulations) Act, 1976;                                                                                                                                          | (a) to (d): Yes Sir. The proposal for amendment of the Foreign Contribution (Regulations) Act 1976 is under consideration and a Bill for the purpose will be brought before the Parliament as soon as necessary formalities are completed. | 25.09.89<br>24.10.89<br>01.02.90<br>30.04.90<br>11.07.90<br>01.10.90<br>28.12.90<br>17.07.91<br>17.12.91<br>03.07.92<br>19.01.93<br>08.04.93<br>03.10.94<br>24.01.95<br>07.04.95 | 02.10.89<br>02.01.90<br>02.04.90<br>02.07.90<br>02.10.90<br>02.01.91<br>02.07.91<br>02.01.92<br>02.07.92<br>02.01.93<br>19.04.93<br>02.10.93<br>02.01.95<br>02.04.95<br>31.07.95 | May be pursued and clubbed with USQ No. 5295 dt. 28.8.1987.                                                                  |
|     |                                                              | (b) if so, the salient features of the amendments proposed;                                                                                                                                                                                  |                                                                                                                                                                                                                                            |                                                                                                                                                                                  |                                                                                                                                                                                  | Amendment of the Foreign Contribution (Regulation) Act, 1976 is yet to take place before it is introduced in the Parliament. |
|     |                                                              | (c) whether Government also propose to liberalise the procedure regarding receipt of foreign contributions by voluntary trusts/associations engaged in supplementing Government's 20-point programme for the welfare of the poor people; and |                                                                                                                                                                                                                                            |                                                                                                                                                                                  |                                                                                                                                                                                  |                                                                                                                              |
|     |                                                              | (d) if so, the details thereof and when a final decision is likely to be taken?                                                                                                                                                              |                                                                                                                                                                                                                                            |                                                                                                                                                                                  |                                                                                                                                                                                  |                                                                                                                              |

| 1   | 2                                                                       | 3                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | 4        | 5        | 6                                                        | 7 |
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|     |                                                                         | REVIEW OF FOREIGN CONTRIBUTION (REGULATION) ACT, 1976                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |          |          |                                                          |   |
| 29. | USQ No. 987<br>dt. 24.7.1989<br>by Shri M.V.<br>Chandrasekhar<br>Murthy | <p>(a) whether Government have undertaken a review of the Foreign Contribution (Regulation) Act, 1976 recently; if so, the details thereof;</p> <p>(b) whether Government have held discussions or it is proposed to hold discussions with representatives of voluntary association / organisations - engaged in the welfare of poor people and other development activities with the help of foreign contribution received by them from abroad under the said Act to seek their views;</p> <p>(c) if so, a brief resume of the discussions held and the outcome thereof; and</p> <p>(d) whether any new guidelines have been / are being issued under the said Act; and if so, the details thereof?</p> |          |          |                                                          |   |
|     |                                                                         | (a) Yes, Sir. The details are being worked out, which will be disclosed at the time of the introduction of the Bill.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | 20.11.89 | 23.03.90 | May be pursued and clubbed with USQ No. 5265 dt. 28.8.87 |   |
|     |                                                                         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | 02.11.89 | 23.06.90 |                                                          |   |
|     |                                                                         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | 11.07.90 | 23.09.90 |                                                          |   |
|     |                                                                         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | 11.10.90 | 23.12.90 |                                                          |   |
|     |                                                                         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | 12.12.90 | 23.03.91 |                                                          |   |
|     |                                                                         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | 09.04.91 | 23.09.91 |                                                          |   |
|     |                                                                         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | 13.10.91 | 23.03.92 |                                                          |   |
|     |                                                                         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | 13.03.92 | 23.06.92 |                                                          |   |
|     |                                                                         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | 25.09.92 | 23.03.93 |                                                          |   |
|     |                                                                         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | 31.03.93 | 23.09.93 |                                                          |   |
|     |                                                                         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | 28.12.93 | 23.03.94 |                                                          |   |
|     |                                                                         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | 20.09.94 | 23.12.94 |                                                          |   |
|     |                                                                         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | 21.12.94 | 23.03.95 |                                                          |   |

## XIV Session, 1989 of Eighth Lok Sabha

| 1   | 2                                                        | 3                                                                                                                                                                                                                                                                                     | 4                                                                                                                                                                                                                                                                                                                                                                        | 5                                                                                                                                                                                | 6                                                                                                                                                        | 7                                                        |
|-----|----------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------|
|     |                                                          | INFLOW OF FOREIGN CONTRIBUTION                                                                                                                                                                                                                                                        |                                                                                                                                                                                                                                                                                                                                                                          |                                                                                                                                                                                  |                                                                                                                                                          |                                                          |
| 30. | SQ No. 289<br>dt. 7.8.89<br>Suppl. by<br>Shri T. Basheer | The Member stated as under:—<br>“Is it a fact that the present statue in this regard is inadequate to check and monitor the receipt and utilisation of funds by various organisations. If so, does Government propose to bring a new law regarding this for facing such a situation?” | The Minister stated, “The present statue is inadequate in some respects but a draft amendment Bill has been prepared. I hope that it should be possible to introduce it in this Session. But I am afraid, it will not be possible to introduce it in this Session. I hope that the Govt. will be able to finalise the amendment Bill and bring it up before Parliament.” | 06.11.89<br>11.05.90<br>07.11.90<br>14.05.91<br>07.11.91<br>07.03.92<br>07.06.92<br>07.12.92<br>07.03.93<br>07.05.93<br>16.09.93<br>03.12.93<br>07.03.94<br>07.03.94<br>19.09.94 | 07.05.90<br>07.11.90<br>07.05.91<br>07.11.91<br>07.03.92<br>07.06.92<br>07.12.92<br>07.03.93<br>07.09.93<br>07.12.93<br>07.03.94<br>07.09.94<br>07.03.95 | May be pursued and clubbed with USQ No. 5295 dt. 28.8.87 |

# MINISTRY OF HUMAN RESOURCE DEVELOPMENT

## IV Session of Eighth Lok Sabha

| 1   | 2                                                      | 3                                                                                                                                                                                                  | 4                                     | 5                                                                                                                                            | 6                                                                                                                                            | 7                                                                                |
|-----|--------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------|
|     |                                                        | SMUGGLING OUT OF<br>ANTIQUES FROM INDIA                                                                                                                                                            |                                       |                                                                                                                                              |                                                                                                                                              |                                                                                  |
| 31. | USQ No. 2667<br>dt. 5.12.85<br>by Shri S.M.<br>Bhattam | (a) whether it is a fact that a recent United Nations Scientific Cultural Organisation Report stated that more than 70,000 antiques have been smuggled out of India during the last ten years; and | (b) The matter is under consideration | 07.12.88<br>21.06.89<br>12.01.90<br>15.05.90<br>16.10.90<br>18.06.91<br>02.01.92<br>26.06.92<br>01.01.93<br>13.05.93<br>13.06.94<br>02.02.95 | 05.06.89<br>05.12.89<br>05.06.90<br>05.12.90<br>05.06.91<br>05.12.91<br>05.06.92<br>05.12.92<br>05.06.93<br>05.12.93<br>06.12.94<br>05.06.95 | The process of finalisation of the amendment to the Act requires some more time. |
|     |                                                        | (b) whether the Antiquity and Art Treasures Act, 1972 is intended to be amended so as to plug several lacunae in order to effectively deal with the smugglers?                                     |                                       |                                                                                                                                              |                                                                                                                                              |                                                                                  |

| 1   | 2                                                                | 3                                                                                                                       | 4                                                                                                                                 | 5                                                                                | 6                                                                                | 7                                                                                                                                                                                                                                                                                                                                                                                                 |
|-----|------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------|----------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|     | PURCHASE OF NIZAM'S<br>JEWELS BY GOVERNMENT                      |                                                                                                                         |                                                                                                                                   |                                                                                  |                                                                                  |                                                                                                                                                                                                                                                                                                                                                                                                   |
| 32. | USQ No. 1014<br>dt. 12.11.87 by<br>Dr. (Mrs.) T.<br>Kalpana Devi | (a) whether Government propose to buy certain collections of jewels belonging to erstwhile Nizam of Hyderabad;          | (a) to (d). It was <i>inter alia</i> stated, "Further action in the matter will be taken in the light of judgement of the Court." | 08.12.89<br>16.11.90<br>26.04.91<br>26.02.92<br>30.04.93<br>06.12.93<br>27.01.94 | 19.03.90<br>16.05.91<br>31.07.91<br>30.04.92<br>30.06.93<br>31.12.93<br>30.06.94 | Dropping request was considered by the Committee on 4th Sept., 1989. The Committee decided not to drop the assurance.<br><br>The Committee was again requested by the Ministry to drop the assurance. It was considered by the Committee on 16.10.90 and decided not to drop the assurance. The matter regarding acquisition of Nizam's Jewellery is still pending in the Supreme Court of India. |
|     |                                                                  | (b) if so, the details of jewels proposed to be bought and the cost involved in each jewel;                             |                                                                                                                                   |                                                                                  |                                                                                  |                                                                                                                                                                                                                                                                                                                                                                                                   |
|     |                                                                  | (c) the specific purpose for buying these jewels; and                                                                   |                                                                                                                                   |                                                                                  |                                                                                  |                                                                                                                                                                                                                                                                                                                                                                                                   |
|     |                                                                  | (d) the arrangements which have been made for safety and risk-free availability of these jewels in the National Museum? |                                                                                                                                   |                                                                                  |                                                                                  |                                                                                                                                                                                                                                                                                                                                                                                                   |

## XI Session of Eighth Lok Sabha

| 1   | 2                                                         | 3                                                                                                               | 4                                                                                                                                                                                                                | 5                                                                                                                  | 6                                                                                                                                                                                                                                                                                                                                                   | 7 |
|-----|-----------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---|
| 33. | SQ No. 213<br>dt. 28.7.88 by<br>Prof. Ramkrishna<br>Bhore | AMENDMENTS TO ANTI-<br>QUES ACT, 1972                                                                           | (a) whether the Archaeologi-<br>cal Survey of India (ASI)<br>has a proposal to make the<br>Antiquities and Art<br>Treasures Act of 1972 more<br>effective and several<br>amendments thereto are<br>contemplated; | (a) to (d) It was <i>inter-alia</i><br>stated, "Various issues and as-<br>pects are still under examina-<br>tion." | 28.10.88 28.04.89 Clubbed with USQ No.<br>26.06.89 28.10.89 2667 dt. 5.12.85<br>12.01.90 24.04.90 As per grounds are given<br>15.05.90 15.12.90 in USQ NO. 2667 dt.<br>16.10.90 05.06.91 5.12.85<br>08.06.91 15.12.91<br>02.01.92 05.06.92<br>26.06.92 05.12.92<br>01.01.93 05.06.93<br>13.05.93 05.12.93<br>13.06.94 06.12.94<br>02.02.95 28.06.95 |   |
|     |                                                           | (b) If so, the broad details in<br>this regard;                                                                 |                                                                                                                                                                                                                  |                                                                                                                    |                                                                                                                                                                                                                                                                                                                                                     |   |
|     |                                                           | (c) whether the smuggling of<br>theft of antiques is also<br>proposed to be more a cog-<br>nizable offence; and |                                                                                                                                                                                                                  |                                                                                                                    |                                                                                                                                                                                                                                                                                                                                                     |   |
|     |                                                           | (d) if so, the details thereof?                                                                                 |                                                                                                                                                                                                                  |                                                                                                                    |                                                                                                                                                                                                                                                                                                                                                     |   |

# MINISTRY OF LABOUR

*IX Session of Eighth Lok Sabha*

| 1   | 2                                                                    | 3                                                                                                                                                                                                                                         | 4                                                                                                  | 5                                                                                                                                                                                                        | 6                                                                                                                                                                                                        | 7                                                                           |
|-----|----------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------|
|     |                                                                      | AMENDMENT<br>OF THE<br>MINIMUM<br>WAGES ACT                                                                                                                                                                                               |                                                                                                    |                                                                                                                                                                                                          |                                                                                                                                                                                                          |                                                                             |
| 34. | USQ No. 1291<br>dt. 16.11.87 by<br>Smt. Prabhawat<br>Gupta & others. | (a) whether Government propose to amend the Minimum Wages Act, 1948;<br>(b) if so, the details of the amendments to be made in the proposed Act; and<br>(c) to what extent the poor labourers will benefit from the proposed legislation? | (a) to (c). It was <i>inter-alia</i> stated, "the proposal for amendment are yet to be finalised." | 06.05.88<br>22.09.88<br>19.12.88<br>17.01.89<br>17.04.89<br>23.06.89<br>09.10.89<br>30.03.90<br>25.12.90<br>21.06.91<br>20.12.91<br>26.06.92<br>23.09.93<br>02.04.93<br>22.09.93<br>09.04.93<br>07.10.94 | 16.07.88<br>16.10.88<br>16.01.89<br>15.03.89<br>15.06.89<br>15.09.89<br>15.03.90<br>15.09.90<br>30.06.91<br>31.12.91<br>30.06.92<br>30.09.92<br>31.03.93<br>30.09.93<br>31.03.94<br>30.09.94<br>31.03.95 | Draft Note for the Cabinet is under consideration with the Ministry of Law. |

| 1   | 2                                                          | 3                                                                                                                 | 4                                                                                                                                   | 5                                                                    | 6                                                                    | 7                                                                                     |
|-----|------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------|----------------------------------------------------------------------|---------------------------------------------------------------------------------------|
| 35. | USQ No. 3747<br>da. 7.12.68 by<br>Prof. Ramkrishna<br>More | AMENDMENTS TO<br>MINIMUM WAGES ACT<br>AND THE EMPLOYEES<br>STATE INSURANCE ACT                                    |                                                                                                                                     |                                                                      |                                                                      |                                                                                       |
|     |                                                            | (a) whether Government propose to amend the Minimum Wages, Act, 1948 and the Employees State Insurance Act, 1948; | (a) Certain proposals for amendment of the Minimum Wages Act, 1948 and Employees State Insurance Act, 1948 are under consideration. | 14.04.89<br>08.03.90<br>24.09.90<br>26.12.90<br>24.06.91<br>17.12.91 | 06.06.89<br>06.09.90<br>31.12.90<br>30.06.91<br>31-12-91<br>30-06-92 | Partly implemented in respect of E.S.I. Act, 1948.<br>Clubbed with USQ 1291/16.11.87. |
|     |                                                            | (b) if so, whether State Governments have also been consulted in this regard;                                     |                                                                                                                                     | 29.06.92<br>23.09.92<br>06.04.93<br>08.09.93<br>07.10.94<br>24.03.95 | 30.09.92<br>31.03.93<br>30.09.93<br>31.03.94<br>31.03.95<br>30.09.95 | The amendment to Minimum Wages Act is yet to be finalised.                            |
|     |                                                            | (c) if so, the details thereof; and                                                                               |                                                                                                                                     |                                                                      |                                                                      |                                                                                       |
|     |                                                            | (d) when a legislation to this effect is expected to be brought forward?                                          |                                                                                                                                     |                                                                      |                                                                      |                                                                                       |
|     |                                                            | (c) & (d): The details are yet to be finalised.                                                                   |                                                                                                                                     |                                                                      |                                                                      |                                                                                       |

## XIII Session, 1989 of Eighth Lok Sabha

| 1   | 2                                                                            | 3                                                                                                                                            | 4                                                                                                                                                                                                                                      | 5                                                                                                                                            | 6                                                                                                                                            | 7                                                                                     |
|-----|------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------|
| 36. | SQ No. 188<br>dt. 8.3.89 by<br>Sh. M.V.<br>Chandrasekhara<br>Murthy & Others | AMENDMENT TO<br>MINIMUM WAGES ACT                                                                                                            | (a) whether Government propose to amend the Minimum Wages Act, 1948 in consultation with State Governments;<br>(b) & (c): It was inter-alia stated, "The amending Bill will be brought forward as soon as the proposal are finalised." | 20.06.89<br>22.09.89<br>24.09.90<br>28.12.90<br>21.06.91<br>20.12.91<br>26.06.92<br>23.09.92<br>07.04.93<br>22.09.93<br>22.04.94<br>07.10.94 | 08.09.89<br>08.03.90<br>31.12.90<br>30.06.91<br>31.12.91<br>30.06.92<br>30.09.92<br>31.03.93<br>30.09.93<br>31.03.94<br>30.09.94<br>31.03.95 | Amendment to Wages Act will take some more time.<br>Clubbed with USQ 1291 - 16.11.87. |
|     |                                                                              | (b) whether any meeting with the State Labour Ministers was held for the purpose during the past few months; if so, the details thereof; and |                                                                                                                                                                                                                                        |                                                                                                                                              |                                                                                                                                              |                                                                                       |
|     |                                                                              | (c) the time by which legislation to this effect is expected to be brought forward?                                                          |                                                                                                                                                                                                                                        |                                                                                                                                              |                                                                                                                                              |                                                                                       |

# MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

XII Session, 1989 of Eighth Lok Sabha

| 1   | 2                                                         | 3                                                                                                                                                              | 4                                                                                                                                                                   | 5                                                                                                                                                                                                                                                                 | 6                                                                                                                                                                                                                                                                                                                                                                                         | 7                                                                                                                           |
|-----|-----------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------|
| 37. | SQ No. 516<br>dt. 30.3.88<br>Sh. Charanjit<br>Singh Walia | REVISION OF SALARY<br>OF CHAIRMAN AND<br>MEMBERS OF UPSC                                                                                                       | (a) whether the case of revision<br>of the salary of Chairman<br>and Members of Union<br>Public Service Commission<br>was referred to the Fourth<br>Pay Commission; | (c) to (e): The issue of orders<br>revising the salaries of the<br>Chairman and Members of the<br>Union Public Service Commis-<br>sion is under process. The pen-<br>sion and other benefits for the<br>Members of the Commission<br>will be reviewed separately. | 21.11.88 16.12.88 29.12.89 15.03.89 17.04.89 14.06.89 22.09.89 13.12.89 15.12.89 12.03.90 19.03.90 12.06.90 20.06.90 12.09.90 03.12.90 12.03.91 21.02.91 12.06.91 04.06.91 12.09.91 08.09.91 12.12.91 16.12.91 12.03.92 14.03.92 12.06.92 02.07.92 11.09.92 04.12.92 11.03.93 16.06.93 10.09.93 30.09.93 10.12.93 03.01.94 10.03.94 09.09.94 09.12.94 23.12.94 09.03.95 15.03.95 09.06.95 | The matter relating to<br>revision of Pension and<br>other benefits for Mem-<br>bers of UPSC is still<br>under examination. |
|     |                                                           | (b) if not, the reasons therefor;                                                                                                                              |                                                                                                                                                                     |                                                                                                                                                                                                                                                                   |                                                                                                                                                                                                                                                                                                                                                                                           |                                                                                                                             |
|     |                                                           | (c) whether there is any propo-<br>sals under consideration to<br>revise the salary of the<br>Chairman and Members of<br>Union Public Service Com-<br>mission; |                                                                                                                                                                     |                                                                                                                                                                                                                                                                   |                                                                                                                                                                                                                                                                                                                                                                                           |                                                                                                                             |
|     |                                                           | (d) if so, whether Govt. are<br>also considering to enhance<br>the pension and other be-<br>nefits of the Members of<br>the Commission; and                    |                                                                                                                                                                     |                                                                                                                                                                                                                                                                   |                                                                                                                                                                                                                                                                                                                                                                                           |                                                                                                                             |
|     |                                                           | (e) if so, the details thereof?                                                                                                                                |                                                                                                                                                                     |                                                                                                                                                                                                                                                                   |                                                                                                                                                                                                                                                                                                                                                                                           |                                                                                                                             |

*XIII Session of Eighth Lok Sabha*

| 1   | 2                                                           | 3                                                                                  | 4                                                                                | 5                                                                                      | 6                                                                                                                                                                                                                                                                                               | 7                            |
|-----|-------------------------------------------------------------|------------------------------------------------------------------------------------|----------------------------------------------------------------------------------|----------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------|
| 38. | USQ No. 5434<br>dt. 10.04.89 by<br>Chowdhry Akhtar<br>Hasan | JOBS RESERVATION FOR<br>WOMEN                                                      | (a) whether there is any proposal to reserve jobs for women in Union Government; | (a) to (c): The proposal to reserve jobs for women in Government is under examination. | 06.11.89 09.01.90 02.01.90 09.04.90 10.04.90 05.06.90 18.07.90 07.11.90 07.11.90 06.02.91 16.04.91 09.07.91 18.07.91 09.10.91 17.10.91 09.01.92 06.01.92 09.04.92 22.06.92 09.07.92 09.01.93 09.04.93 09.04.93 09.07.93 09.07.93 09.10.93 09.01.94 09.04.94 09.04.94 09.10.94 29.09.94 08.04.95 | It will take some more time. |
|     |                                                             | (b) if so, the details thereof stating the percentage of reservation proposed; and |                                                                                  |                                                                                        |                                                                                                                                                                                                                                                                                                 |                              |
|     |                                                             | (c) the total percentage of reservation for all categories including women?        |                                                                                  |                                                                                        |                                                                                                                                                                                                                                                                                                 |                              |

## MINISTRY OF RAILWAY

II Part of VIII Session, 1987 of Eighth Lok Sabha

| 1   | 2                                                                                                                                                                                                                                     | 3                                                                                                                                              | 4                                                                                                                                | 5                                                                                                                                | 6                                                                                                                                                                           | 7 |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---|
| 39. | USQ No. 841<br>dt. 30.7.87 by<br>Sh. Y.S. Mahajan                                                                                                                                                                                     | IMPORT OF DIESEL<br>LOCOMOTIVES                                                                                                                |                                                                                                                                  |                                                                                                                                  |                                                                                                                                                                             |   |
|     | (a) whether Government have decided to import high power (4000 hp) diesel locomotives for freight haulage, if so, the details thereof;                                                                                                | (c) It was <i>inter-alia</i> stated, "Offers against global tender for import of 4000 horse power diesel locomotives are under consideration." | 17.11.87<br>05.05.88<br>16.09.83<br>20.03.89<br>28.11.89<br>09.02.90<br>22.05.90<br>07.12.90<br>05.04.91<br>02.07.91<br>11.09.91 | 30.04.88<br>31.10.88<br>30.04.89<br>31.10.89<br>31.03.90<br>30.06.90<br>30.09.90<br>31.03.91<br>30.06.91<br>30.09.91<br>31.12.91 | Finalisation of the case is likely to take some more time.<br>It was reviewed by the CGA (1993-94).<br>Recommendations of the Committee are in the 25th Report (10th L.S.). |   |
|     | (b) from which country these high horse power locos are to be imported and at what cost and the amount of foreign exchange involved and how it is to be met, and the terms and conditions of the deal; and                            |                                                                                                                                                | 19.02.93<br>29.06.93<br>31.12.93<br>02.06.94<br>28.12.94                                                                         | 30.06.92<br>30.06.93<br>31.12.93<br>30.06.94<br>31.12.94<br>30.06.95                                                             |                                                                                                                                                                             |   |
|     | (c) the arrangements proposed to be made for the import of technology of such high horse power locos and its subsequent adoption and assimilation in existing diesel locomotives manufacturing units at Varanasi and/or Chittaranjan? |                                                                                                                                                |                                                                                                                                  |                                                                                                                                  |                                                                                                                                                                             |   |

# MINISTRY OF STEEL

XII Session of Eighth Lok Sabha

| 1   | 2                                                                                                                                     | 3                                                                                                                                                                                                                                                                                                                                                                                                                 | 4                                                                                                                                                                                                                                                                                                                                            | 5                                                                                         | 6 | 7 |
|-----|---------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------|---|---|
| 40. | USQ No. 2953<br>dt. 1.12.88 by<br>Dr. B.L. Shastri                                                                                    | PROBE IN TO THE<br>MATTER OF SALE OF<br>SCRAP IRON:                                                                                                                                                                                                                                                                                                                                                               |                                                                                                                                                                                                                                                                                                                                              |                                                                                           |   |   |
|     | (a) whether irregularities have<br>been reported in the sale of<br>scrap iron to private<br>contractors by the Bokaro<br>Steel Plant; | (a) to (d): On receipts of<br>petitions/complaints in the<br>award of contract for 1987-88 to<br>a private contractor relating to<br>recovery/removal and purchase<br>of iron scrap, steel skull and<br>used/rejected refractory<br>material from the Blast Furnace<br>Slag Dump of Bokaro Steel<br>Plant, a high level committee<br>has been appointed to look into<br>these aspects whose report is<br>awaited. | 20.03.89 01.06.89<br>20.06.89 01.06.89<br>11.11.89 01.03.90<br>08.03.90 01.06.90<br>09.05.91 02.09.91<br>28.08.91 02.03.92<br>03.03.92 02.09.92<br>15.03.93 30.06.93<br>30.06.93 30.09.93<br>11.10.93 31.12.93<br>28.12.93 31.03.94<br>31.03.94 30.06.94<br>29.09.94 31.10.94<br>31.10.94 30.11.94<br>29.11.94 28.02.95<br>20.03.95 30.05.95 | The case has been sent<br>to the Central Vigilance<br>Commission for<br>clearance/advice. |   |   |
|     | (b) if so, the details thereof<br>and whether any probe has<br>been ordered in this<br>regard;                                        |                                                                                                                                                                                                                                                                                                                                                                                                                   |                                                                                                                                                                                                                                                                                                                                              |                                                                                           |   |   |
|     | (c) the outcome of the probe;<br>and                                                                                                  |                                                                                                                                                                                                                                                                                                                                                                                                                   |                                                                                                                                                                                                                                                                                                                                              |                                                                                           |   |   |
|     | (d) the action taken or being<br>taken to fix responsibility<br>in the matter?                                                        |                                                                                                                                                                                                                                                                                                                                                                                                                   |                                                                                                                                                                                                                                                                                                                                              |                                                                                           |   |   |

## XII Session of Eighth Lok Sabha

| 1   | 2                                                  | 3                                                                                                                                                                                                                                                                                               | 4                                                                                                                                                                                                                                                                                                                                                         | 5                                                                                                                                                                                                                                   | 6                         | 7 |
|-----|----------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------|---|
| 41. | USQ No. 4118<br>dt. 30.3.89 by<br>Dr. G.S. Rajhans | <b>FIRE INCIDENT AT TISCO</b><br>(a) whether Government have ascertained the reasons through an inquiry for the devastating fire at Tata Iron and Steel Company recently; and<br>(b) the number of persons died in this incident and the amount of compensation given to the affected families? | (b) The death toll in the fire incident is 50. M/s TISCO assured all those who have been bereaved as well as those who have suffered injuries that every assistance including monetary will be provided to rehabilitate the families. It is not possible at this stage to indicate the amount of compensation as the enquiries etc. are still in process. | 05.07.89 29.09.89<br>25.10.89 29.12.89<br>04.01.90 29.03.90<br>10.04.90 29.06.90<br>07.08.91 31.12.91<br>15.01.92 31.06.92<br>09.07.92 31.12.92<br>18.12.92 31.05.93<br>30.06.93 31.12.93<br>14.01.94 31.01.94<br>09.02.95 30.06.95 | The matter is sub-judice. |   |

# MINISTRY OF SURFACE TRANSPORT

XI Session of Eighth Lok Sabha

| 1   | 2                                                                | 3                                                                                                    | 4                                                                                                                                                                                                                                                                                                                                                                                    | 5                                                              | 6                                                                                                                                                                                                                                                                                                                                            | 7                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
|-----|------------------------------------------------------------------|------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 42. | USQ No. 326<br>dt. 28.7.88 by<br>Shri Bhatnagar<br>Sirama Murthy | REQUEST FOR RESTRUCTURING CAPITAL BASE AND REVISION OF PRICING POLICY BY HINDUSTAN SHIPYARD LIMITED. | (a) whether the Hindustan Shipyard Limited has requested the Government that the ship building and fabrication of offshore platforms be declared as export-oriented industry;<br>(b) whether it has also requested for restructuring the capital base, provision of working capital at low interest rate and revision of pricing policy; and<br>(c) if so, the action taken thereon? | (a) & (b): Yes, Sir.<br>(c) The matter is under consideration. | 26.12.88 28.01.89<br>22.02.89 28.04.89<br>09.05.89 28.07.89<br>21.07.89 28.10.89<br>24.10.89 28.01.90<br>11.01.90 28.04.90<br>28.05.90 28.07.90<br>23.07.90 28.01.91<br>01.01.91 28.07.91<br>14.01.92 28.07.92<br>22.07.91 27.01.93<br>05.02.93 27.07.93<br>13.01.94 26.07.94<br>21.07.94 26.01.95<br>30.12.94 28.01.95<br>07.04.95 27.01.95 | The capital restructuring of Hindustan Shipyard Ltd. is pending on account of the treatment of the outstanding cash-credit amount of about Rs. 187 crores of HSL with the State Bank of India. We have been taking this up with the M/o Finance and their final approval is still awaited. AS regards capital restructuring of Coaching Shipyard Ltd., this has already been approved by the Controller General of Accounts and the M/o Finance and the final note of CCEA is under preparation. The Committee took oral evidence on 6.4.1994 and the observations of the Committee are contained in the 23rd Report (10th L.S.)<br>(Partly Implemented) |

| 1   | 2                                                        | 3                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | 4                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | 5                                                                                                                                | 6                                                                                                                     | 7                                                                                                                                                                                                                                                                                                                                                                 |
|-----|----------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 43. | SQ No. 513<br>dt. 6.4.89<br>Shri Kadambar<br>Janarthanan | DREDGING OF TUTICORIN<br>PORT:<br>The matter stated as under:<br>Now a days transport through<br>water is getting importance in<br>our country. But for the past<br>several years, owing to undue<br>delay in dredging, heavy ships<br>are not able to enter the new<br>ports like Tuticorin Port,<br>thereby leading to large-scale<br>retrenchment of Labour. As<br>you know, Sir, even now<br>labour problem is going on in<br>my constituency. I would like<br>to know through you, Sir,<br>whether the dredging of the<br>Tuticorin Port will be done<br>within the year 1989 because I<br>know that for some reason or<br>the other, it is being stopped.<br>In the interest of the labour<br>orientation development of the<br>Tuticorin Port and the<br>Chidambaram or district which<br>is named after a great freedom<br>fighter, I want to know<br>categorically from the Hon.<br>Minister whether dredging of<br>the Tuticorin Port will be done<br>within the year 1989. | The Minister <i>inter-alia</i> stated<br>"As far as the Tuticorin Port is<br>concerned, I think there are<br>some litigations going on.<br>Because of that there is some<br>hurdle. But I will take it up<br>and we will see that dredging is<br>done. On the pretext of<br>dredging, we do not let the<br>labour suffer. That is not our<br>policy and we take care to see<br>that labour is looked after. So,<br>as far as dredging of the<br>Tuticorin Port is concerned, I<br>will again take it up." | 13.09.90<br>17.11.90<br>14.04.91<br>25.04.91<br>24.07.91<br>21.10.91<br>08.02.92<br>04.05.93<br>25.01.94<br>16.11.94<br>13.01.95 | 6.12.90<br>6.03.91<br>6.05.91<br>6.08.91<br>6.11.91<br>6.02.92<br>6.05.93<br>6.08.93<br>6.02.94<br>6.02.94<br>6.05.95 | After receiving the<br>proposal from the<br>Tuticorin Port Trust, the<br>M/o Finance & P.C.<br>have been approached to<br>agree to enhance Plan<br>outlay from 10 crores to<br>160 crores. The Committee<br>awaited. Their reply is<br>look oral evidence on<br>6.4.94 and the<br>observations of the<br>Committee are contained<br>in 23rd Report (10th<br>L.S.) |

# *XII Session 1989 of Eighth Lok Sabha*

| 1   | 2                                                                       | 3                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | 4                                                                                                                                                                                                                                      | 5                                                                                             | 6                                                                                             | 7                                                                                                                                                                                                                                                                                                              |
|-----|-------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 44. | <p>SO No. 664<br/>dt. 20.4.89 supp.<br/>by Shri Veerendra<br/>Patil</p> | <p><b>PRICES INCREASE IN COST<br/>OF SHIPS.</b></p> <p>(a) The member <i>inter-valla</i> desire to know:</p> <p>"What is the policy of the Government with regard to building up the additional tonnage so far as shipping industry is concerned. Also, if the Shipping Corporation of India is not in a position to get sufficient funds, will the Ministry of Shipping be prepared to encourage shipping industry in the private sector to acquire the latest fuel efficient ships which are concerned for the purpose."</p> | <p>The Minister <i>Inter-valla</i> stated, "As far as the shipyards/Ports are concerned as I have already said a proposal is under Government's consideration for capital restructuring of the shipyards into slightly bed shape."</p> | <p>14.10.91<br/>08.04.92<br/>15.04.93<br/>05.09.93<br/>07.04.94<br/>10.10.94<br/>07.04.95</p> | <p>21.04.92<br/>21.10.92<br/>20.10.93<br/>20.04.94<br/>20.10.94<br/>20.04.95<br/>20.07.95</p> | <p>Recently a meeting was held between the Minister of State (SFT) and Finance Secretary. In the light of the meeting minister is further being examined.</p> <p>The Committee took oral evidence of the Ministry on 6.4.94 and the observations of the Committee are contained in 23rd Report (10th L.S.)</p> |

MINISTRY OF URBAN DEVELOPMENT  
VIII Session, 1987 of VIII Lok Sabha

| 1   | 2                                                     | 3                                                                                                                                                                       | 4                                                                                                                                                | 5                                                                                                                                                                                                                                                                                                                                                                                      | 6                                                                                                                                                  | 7 |
|-----|-------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------|---|
| 45. | SQ No. 557<br>dt. 6.4.87 by<br>Shri Hussain<br>Dalwai | POLICY ON URBAN LAND<br>CEILING<br>(a) whether Union Govern-<br>ment propose to revise<br>their policy on urban land<br>ceiling; and<br>(b) if so, the details thereof? | (a) & (b) : Certain<br>proposals to amend the<br>Urban Land (Ceiling &<br>Regulation) Act, 1976 are<br>under the consideration of<br>Government. | 07.08.87 06.10.87<br>02.02.88 06.04.88<br>27.03.88 06.07.88<br>06.07.88 06.10.88<br>21.11.88 06.01.89<br>30.01.89 06.04.89<br>25.08.89 06.10.89<br>09.10.89 06.04.90<br>25.10.90 30.04.91<br>11.04.91 30.10.91<br>23.10.91 30.04.91<br>23.04.92 31.07.92<br>21.01.93 30.04.93<br>26.04.93 31.07.93<br>29.07.93 31.01.94<br>24.01.94 31.07.94<br>10.08.94 31.12.94<br>16.12.94 30.06.95 | Reported upon<br>10th Report (1990-91)<br>Various proposals<br>for amendment in<br>Urban Land (C&R)<br>Act, 1976 are still<br>under consideration. |   |

Second Part of VIII Session, 1987 of Eighth Lok Sabha

| 1   | 2                                                                                   | 3                                      | 4                                                                                                                                                                                                                                                                                                                  | 5        | 6        | 7                                                                                            |
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| 46. | USQ No. 52<br>dt. 27.7.87 by<br>Shri K.N. Pradhan                                   | NATIONAL COMMISSION<br>ON URBANISATION |                                                                                                                                                                                                                                                                                                                    |          |          |                                                                                              |
|     | (a) whether the National Commission on urbanisation has submitted its final report; |                                        | (c) It was <i>inter-alia</i> stated, "Meanwhile, in the light of the recommendations contained in the Interim Report of the Commission and other relevance considerations, proposals for the amendment of the Delhi Rent Control Act, 1958 and the Urban Land (Ceiling & Regulation) Act, 1976 are under process." | 23.11.87 | 27.01.88 | Clubbed with SQ 557 dt. 6.4.87                                                               |
|     | (b) if not, the time by which it will be submitted; and                             |                                        |                                                                                                                                                                                                                                                                                                                    | 11.02.88 | 27.04.88 |                                                                                              |
|     | (c) the action taken so far by Government on interim report of the Commission?      |                                        |                                                                                                                                                                                                                                                                                                                    | 03.03.88 | 27.04.88 | Various proposals for amendment in Urban Land (C&R) Act, 1976 are still under consideration. |
|     |                                                                                     |                                        |                                                                                                                                                                                                                                                                                                                    | 02.05.88 | 27.07.88 |                                                                                              |
|     |                                                                                     |                                        |                                                                                                                                                                                                                                                                                                                    | 19.07.88 | 27.10.88 |                                                                                              |
|     |                                                                                     |                                        |                                                                                                                                                                                                                                                                                                                    | 20.11.88 | 27.01.89 |                                                                                              |
|     |                                                                                     |                                        |                                                                                                                                                                                                                                                                                                                    | 28.02.89 | 24.04.89 |                                                                                              |
|     |                                                                                     |                                        |                                                                                                                                                                                                                                                                                                                    | 22.06.89 | 27.07.89 |                                                                                              |
|     |                                                                                     |                                        |                                                                                                                                                                                                                                                                                                                    | 30.06.89 | 27.01.90 |                                                                                              |
|     |                                                                                     |                                        |                                                                                                                                                                                                                                                                                                                    | 29.01.90 | 27.07.90 |                                                                                              |
|     |                                                                                     |                                        |                                                                                                                                                                                                                                                                                                                    | 27.07.90 | 31.01.91 |                                                                                              |
|     |                                                                                     |                                        |                                                                                                                                                                                                                                                                                                                    | 28.01.91 | 31.07.91 |                                                                                              |
|     |                                                                                     |                                        |                                                                                                                                                                                                                                                                                                                    | 26.07.91 | 31.01.92 |                                                                                              |
|     |                                                                                     |                                        |                                                                                                                                                                                                                                                                                                                    | 16.01.92 | 31.07.92 |                                                                                              |
|     |                                                                                     |                                        |                                                                                                                                                                                                                                                                                                                    | 22.01.93 | 30.04.93 |                                                                                              |
|     |                                                                                     |                                        |                                                                                                                                                                                                                                                                                                                    | 26.04.93 | 31.07.93 |                                                                                              |
|     |                                                                                     |                                        |                                                                                                                                                                                                                                                                                                                    | 24.01.94 | 31.07.94 |                                                                                              |

| 1   | 2                                                      | 3                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | 4 | 5                                                                                                                                                                                                                                                                                                                                   | 6 | 7 |
|-----|--------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---|---|
| 47. | USQ No. 79<br>dt. 27.7.87 by<br>Shri Narain<br>Makwana | DISTRIBUTION OF LAND<br>UNDER URBAN LAND<br>CEILING ACT, 1976<br>(a) the acreage of land ac-<br>quired in various States<br>under the Urban Land<br>Ceiling Act, 1976;<br>(b) the extent to which work or<br>distribution of land so ac-<br>quired has been done ac-<br>cording to the Act and the<br>acreage of land distributed<br>and yet to be distributed;<br>(c) the acreage of land released<br>under sections 20 and 21 of<br>the Act; separately; and<br>(d) the details of the com-<br>plaints received in regard<br>to which the States have<br>taken a decision against the<br>spirit of this Act and<br>whether any action has<br>been taken to annual this<br>decision? |   | 04.10.90 31.03.91 Clubbed with SQ 557/<br>25.03.91 30.09.91 6.4.87<br>04.10.91 30.03.92 Various proposals for<br>31.03.92 30.06.92 amendment of the Ur-<br>22.06.92 30.09.92 ban Land Ceiling Act<br>12.03.93 30.06.93 are under consideration.<br>17.06.93 31.12.93<br>04.01.94 30.06.94<br>30.09.94 31.12.94<br>16.12.94 30.06.95 |   |   |

(d) These suggestions would be kept in view while considering amendments to the Act.

## IX Session of Eighth Lok Sabha

| 1   | 2                                                                                                                          | 3                                                                                                                                              | 4                                                                                                                                                                                | 5                                                                                                                                                                                | 6                              | 7                                                                                                       |
|-----|----------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------------------------------------------------------------------------------|
| 48. | USQ. 2474 dt. 23.11.87 by Sh. Hussain Dalwai & Prof. Parag Chaliha                                                         | AMENDMENT TO THE URBAN LAND CEILING ACT                                                                                                        |                                                                                                                                                                                  |                                                                                                                                                                                  |                                |                                                                                                         |
|     | (a) Whether Union Govt. propose to amend the provision of existing Law on the Urban Land Ceiling;                          | (a) to (d): The amending Bill would be introduced as soon as a final decision is taken in the matter and procedural formalities are completed. | 15.06.88<br>10.11.88<br>16.01.89<br>07.03.89<br>31.08.89<br>27.02.90<br>23.08.90<br>21.02.91<br>19.08.91<br>06.03.92<br>02.03.93<br>02.05.93<br>03.09.93<br>09.09.94<br>16.12.94 | 23.08.88<br>23.11.88<br>23.02.89<br>23.05.89<br>23.02.90<br>23.08.90<br>28.02.91<br>31.08.91<br>28.02.92<br>31.08.92<br>31.05.93<br>31.08.93<br>28.02.94<br>31.12.94<br>30.06.95 | Clubbed with SQ 557 dt. 6.4.87 | Various proposals for amendment in Urban Land (Ceiling & Regulation) Act, 1976 are under consideration. |
|     | (b) the reasons for tardy implementation of the Act;                                                                       |                                                                                                                                                |                                                                                                                                                                                  |                                                                                                                                                                                  |                                |                                                                                                         |
|     | (c) when this proposal is likely to be brought before Parliament; and                                                      |                                                                                                                                                |                                                                                                                                                                                  |                                                                                                                                                                                  |                                |                                                                                                         |
|     | (d) what are the impediments that came in the way of early solution of the existing lacunae in the Urban Land Ceiling Act? |                                                                                                                                                |                                                                                                                                                                                  |                                                                                                                                                                                  |                                |                                                                                                         |

*IX Session of Eighth Lok Sabha*

| 1   | 2                                              | 3                                                                                                                                                                                                | 4                                                                                                                                                                            | 5                                                                                                                                | 6                                                                                                                                            | 7                                                                                                                                                |
|-----|------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------|
| 49. | SQ. No. 440 dt. 7.12.87 supp. by Shri K.S. Rao | BUILT HOUSES FOR MID-DLE CLASS PEOPLE<br>Will the Minister think in terms of liberalising the Urban Land (Ceiling & Regulation) Act so that the housing problem can be solved to a great extent? | “Various proposals for amendment to the Urban Land (Ceiling & Regulation) Act, 1976, as well as the Delhi Rent Control Act are still under consideration of the Government.” | 26.06.89<br>13.09.89<br>04.10.90<br>25.03.91<br>04.10.91<br>31.03.92<br>22.06.92<br>10.12.92<br>12.03.93<br>04.01.94<br>19.12.94 | 07.09.89<br>07.03.90<br>31.03.91<br>30.09.91<br>31.03.92<br>30.06.92<br>30.09.92<br>31.03.93<br>30.06.93<br>31.12.93<br>30.06.94<br>30.06.95 | Clubbed with USQ 557 dt. 6.4.87<br>Various proposals for amendment in Urban Land (Ceiling & Regulation) Act, 1976 are still under consideration. |

| 1   | 2                                                                                                                                    | 3                                                                                       | 4 | 5                                                                                                                                                                                                                    | 6                                                                                                                                                                                                                    | 7                                                                                                                                                                                                                                                                   |
|-----|--------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------|---|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 50. | USQ. No. 939 dt. 29.2.88 by Sh. Thampan Thomas                                                                                       | CLOSURE OF GOVERNMENT PRESSES                                                           |   |                                                                                                                                                                                                                      |                                                                                                                                                                                                                      |                                                                                                                                                                                                                                                                     |
|     | (a) whether Union Govt. propose to close down four Government presses in the country;                                                | (a) & (d): It was inter-stated, "The decision of the Government is under active review. |   | 04.12.89<br>09.02.90<br>22.05.90<br>16.06.90<br>10.12.90<br>19.02.91<br>14.05.91<br>31.07.91<br>25.11.91<br>28.02.92<br>10.03.93<br>25.05.93<br>03.09.93<br>29.11.93<br>07.02.94<br>15.09.94<br>20.12.94<br>24.02.95 | 29.02.90<br>29.05.90<br>29.08.90<br>29.11.90<br>28.02.91<br>28.05.91<br>28.08.91<br>28.11.91<br>28.02.92<br>28.05.92<br>28.05.93<br>28.08.93<br>28.11.93<br>28.02.94<br>28.05.94<br>28.11.94<br>28.02.95<br>28.05.95 | The matter re: closure of Govt. of India Presses is still under consideration and the draft Note for Cabinet was prepared. The Ministry of Finance has sought some clarifications etc. on the Note. A revised draft Note for Ministry of Finance is being prepared. |
|     | (b) if so, the details thereof and the reasons therefor;                                                                             |                                                                                         |   |                                                                                                                                                                                                                      |                                                                                                                                                                                                                      |                                                                                                                                                                                                                                                                     |
|     | (c) whether Government of India Press Workers Federation has submitted memorandum against the closure of the Government presses; and |                                                                                         |   |                                                                                                                                                                                                                      |                                                                                                                                                                                                                      |                                                                                                                                                                                                                                                                     |
|     | (d) if so, the fiscal outcome of the representation?                                                                                 |                                                                                         |   |                                                                                                                                                                                                                      |                                                                                                                                                                                                                      |                                                                                                                                                                                                                                                                     |

## X Session, 1988 of Eighth Lok Sabha

| 1   | 2                                                 | 3                                                                                                                                                                                                                                                     | 4                                                                                                                                                    | 5                                                                                                                                                                                                                                                                                                                                                                                      | 6                                                                                                                                            | 7 |
|-----|---------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------|---|
| 51. | USQ. No. 1789<br>dt. 7.3.88 by<br>Shri Kamal Nath | FICCI'S REQUEST TO<br>REVIEW URBAN LAND<br>CEILING ACT                                                                                                                                                                                                |                                                                                                                                                      |                                                                                                                                                                                                                                                                                                                                                                                        |                                                                                                                                              |   |
|     |                                                   | (a) whether the Federation of<br>Indian Chambers of<br>Commerce and Industry<br>has called upon<br>Government for a thorough<br>review of the Urban Land<br>(Ceiling and Regulation)<br>Act, 1976 to accelerate the<br>construction activity;         | "Various proposals for<br>amendment to the Urban Land<br>(Ceiling & Regulation) Act,<br>1976 are still under<br>consideration of the<br>Government." | 13.06.88 07.09.88<br>21.11.88 07.12.88<br>16.01.89 07.03.89<br>14.03.89 07.06.89<br>26.06.89 07.09.89<br>13.09.89 07.03.90<br>27.02.90 07.09.90<br>04.10.90 31.03.91<br>25.03.91 30.09.91<br>04.10.91 31.03.92<br>31.03.92 30.06.92<br>22.06.92 30.09.92<br>10.12.92 31.03.93<br>12.03.93 30.06.93<br>17.06.93 31.12.93<br>04.01.94 30.06.94<br>29.06.94 31.12.94<br>19.12.94 30.06.95 | Clubbed with SQ 557 dt<br>6.4.87<br>Various proposals for<br>amendment in Urban<br>Land (C&R) Act, 1976<br>are still under<br>consideration. |   |
|     |                                                   | (b) if so, the broad outlines of<br>the suggestions made;                                                                                                                                                                                             |                                                                                                                                                      |                                                                                                                                                                                                                                                                                                                                                                                        |                                                                                                                                              |   |
|     |                                                   | (c) the reaction of Government<br>thereto; and                                                                                                                                                                                                        |                                                                                                                                                      |                                                                                                                                                                                                                                                                                                                                                                                        |                                                                                                                                              |   |
|     |                                                   | (d) the total hectares of excess<br>land which was expected to<br>become available after the<br>law came into force in 1976<br>as compared to the surplus<br>land actually acquired and<br>vested with State<br>Governments and Union<br>Territories? |                                                                                                                                                      |                                                                                                                                                                                                                                                                                                                                                                                        |                                                                                                                                              |   |

| 1   | 2                                                                                          | 3                                                                                                                                                                                                                                                                                                                                                                                                                                                            | 4                                                                                                                                                                         | 5                                                        | 6                                                        | 7                                                                                                                                        |
|-----|--------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|
| 52. | USQ. No. 7284<br>dt. 18.4.88<br>by Shri Balwant<br>Singh<br>Ramsoowalia and<br>H.G. Ramalu | RULES AND PROCEDURE<br>FOR OBTAINING BUILD-<br>ING CONSTRUCTION COM-<br>PLETION CERTIFICATE<br>(a) whether a high powered<br>Committee headed by<br>Chairman, HUDCO was<br>constituted in November,<br>1987 to suggest new<br>measures with a view to<br>simplify and liberalise the<br>existing construction laws,<br>rules and procedure for ob-<br>taining building construc-<br>tion and completion certifi-<br>cate in the Union Territory<br>of Delhi; | (a) & (d): the Committee,<br>which was unable to complete<br>its work so far, is expected to<br>finalise its reports and submit it<br>to Delhi Administration<br>shortly. | 17.03.93<br>07.06.93<br>02.09.93<br>01.02.94<br>24.01.95 | 30.04.93<br>30.07.93<br>30.10.93<br>18.04.94<br>18.04.95 | Partly implemented on<br>5.9.1988 vide statement<br>No. IV/Item No. 117<br>Information is still<br>awaited from Delhi<br>Administration. |
|     |                                                                                            | (b) whether the Committee<br>was asked to submit its Re-<br>port within three months<br>period;                                                                                                                                                                                                                                                                                                                                                              |                                                                                                                                                                           |                                                          |                                                          |                                                                                                                                          |
|     |                                                                                            | (c) whether Government have<br>received this Report and if<br>so, the steps taken in this<br>regard; and                                                                                                                                                                                                                                                                                                                                                     |                                                                                                                                                                           |                                                          |                                                          |                                                                                                                                          |
|     |                                                                                            | (d) if not, the reasons<br>therefor?                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                                                                                                                                           |                                                          |                                                          |                                                                                                                                          |

## XII Session, 1988 of Eighth Lok Sabha

| 1   | 2                                                | 3                                                                                                   | 4                                                             | 5                                                                                                                                                                                | 6                                                                                                                                                                    | 7                            |
|-----|--------------------------------------------------|-----------------------------------------------------------------------------------------------------|---------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------|
|     | TRIFURCATION OF DDA                              |                                                                                                     |                                                               |                                                                                                                                                                                  |                                                                                                                                                                      |                              |
| 53. | USQ. No. 744 dt. 16.11.88 by Shri Hanifur Soreca | (a) whether the proposal to trifurcate the Delhi Development Authority has not materialised as yet; | (c) A final decision on these matters has not yet been taken. | 07.03.89<br>08.06.89<br>13.12.89<br>25.05.90<br>12.09.90<br>08.02.91<br>27.05.91<br>21.08.91<br>25.11.91<br>09.04.92<br>13.05.92<br>19.07.93<br>25.02.94<br>14.12.94<br>01.03.95 | 16.05.89<br>16.11.89<br>16.05.90<br>16.11.90<br>15.05.91<br>15.08.91<br>15.11.91<br>15.02.92<br>16.05.92<br>16.08.92<br>16.08.93<br>19.05.94<br>16.02.95<br>16.05.95 | Cabinet decision is awaited. |
|     |                                                  | (b) if so, the reasons for delay;                                                                   |                                                               |                                                                                                                                                                                  |                                                                                                                                                                      |                              |
|     |                                                  | (c) the time by which the proposal is expected to be implemented;                                   |                                                               |                                                                                                                                                                                  |                                                                                                                                                                      |                              |
|     |                                                  | (d) the details of steps taken in this regard; and                                                  |                                                               |                                                                                                                                                                                  |                                                                                                                                                                      |                              |
|     |                                                  | (e) the composition of the two Boards for housing and slums and the pattern of their functioning?   |                                                               |                                                                                                                                                                                  |                                                                                                                                                                      |                              |

| 1   | 2                                                 | 3                                                                                                                                                                                                                                                                             | 4                                                                                           | 5                                                                                                                                                                                | 6                                                                                                                                                                                | 7                                                                               |
|-----|---------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------|
|     | HOUSING PROGRAMME IN MAHARASHTRA                  |                                                                                                                                                                                                                                                                               |                                                                                             |                                                                                                                                                                                  |                                                                                                                                                                                  |                                                                                 |
| 51. | USQ. No. 105 dt. 1.3.89 (Suppl. by Shri K.S. Rao) | Referring to the emphasis laid down by the Government in this year's budget on the housing sector, the Member asked for the amendment in the Urban Land Ceiling Act to allow houses to come up in a big way not only in Maharashtra but also in various parts of the country. | The Minister stated that the Land Ceiling Act is under the consideration of the Government. | 30.06.89<br>13.09.89<br>26.02.90<br>04.10.90<br>25.03.91<br>04.10.91<br>31.03.92<br>22.06.92<br>10.10.92<br>10.12.92<br>12.03.93<br>17.06.93<br>04.01.94<br>29.06.94<br>19.12.94 | 01.09.89<br>01.03.90<br>01.09.90<br>31.03.91<br>30.09.91<br>31.03.92<br>30.06.92<br>30.09.92<br>31.12.92<br>31.03.93<br>30.06.93<br>31.12.93<br>30.06.94<br>31.12.94<br>30.06.95 | Clubbed with SQ No. 557/dt. 6.4.87.<br><br><br><br>Cabinet decision is awaited. |





## MINISTRY OF WELFARE

X Session, 1988 of Eighth Lok Sabha

| 1   | 2                                                        | 3                                                                                                                                                                            | 4                                                                                                                                                                                                          | 5                                                                                                                                                                                                                                                        | 6                                                                                                                                                                                                                                                        | 7                                                       |
|-----|----------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------|
|     |                                                          | NATIONAL POLICY ON<br>DISPLACED TRIBALS                                                                                                                                      |                                                                                                                                                                                                            |                                                                                                                                                                                                                                                          |                                                                                                                                                                                                                                                          |                                                         |
| 57. | USQ No. 238<br>dt. 24.2.1988 by<br>Shri Maital<br>Hansda | (a) whether there is any propo-<br>sitional for a national policy on<br>rehabilitation of persons,<br>particularly tribals displaced<br>because of industrial pro-<br>jects; | (b) A draft National Policy<br>on Rehabilitation of<br>Displaced Tribals has<br>been prepared by the<br>Ministry of Welfare,<br>details of which are<br>currently under discus-<br>sion at various levels. | 27.06.88<br>11.11.88<br>07.02.89<br>07.03.89<br>09.06.89<br>14.09.89<br>29.11.89<br>02.08.90<br>20.11.90<br>27.02.91<br>23.05.91<br>27.08.91<br>03.12.91<br>27.02.92<br>07.05.92<br>03.03.93<br>10.06.93<br>02.09.93<br>24.11.93<br>22.11.94<br>23.02.95 | 23.08.88<br>23.11.88<br>23.02.89<br>23.05.89<br>23.08.89<br>23.11.89<br>23.02.90<br>23.11.90<br>23.02.91<br>23.05.91<br>23.08.91<br>23.11.91<br>23.02.92<br>23.05.92<br>23.08.92<br>23.05.93<br>23.08.93<br>23.11.93<br>23.02.94<br>22.02.95<br>22.05.95 | Draft Policy on rehabili-<br>tation is being finalised. |



| 1   | 2                                                            | 3                                                                                                                                              | 4                                                                                                                                                                                                | 5                                                                                                                                                                                                                                            | 6                                                                                                                                                                                                        | 7                                                                                                                                         |
|-----|--------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------|
|     |                                                              | NATIONAL POLICY ON RE-HABILITATION OF DIS-PLACED TRIBALS                                                                                       |                                                                                                                                                                                                  |                                                                                                                                                                                                                                              |                                                                                                                                                                                                          |                                                                                                                                           |
| 59. | USQ No. 8539<br>dt. 8.5.89 by<br>Dr. (Smt.)<br>Phulrenu Guha | (a) whether there is any pro-<br>posal to formulate a nation-<br>al policy on rehabilitation<br>of the tribals displaced by<br>major projects; | (d) A draft National Policy<br>on Rehabilitation of<br>Displaced Tribals has<br>been prepared by the<br>Ministry of Welfare,<br>details of which are<br>under discussion at var-<br>ious levels. | 29.08.89<br>17.11.89<br>13.08.90<br>06.11.90<br>07.02.91<br>07.05.91<br>07.08.91<br>20.11.91<br>07.02.92<br>07.05.92<br>07.05.92<br>10.12.92<br>07.02.93<br>01.03.93<br>26.05.93<br>07.08.93<br>06.08.93<br>19.11.93<br>09.02.94<br>06.02.95 | 07.11.89<br>07.02.90<br>07.11.90<br>07.02.91<br>07.05.91<br>07.08.91<br>07.11.91<br>07.02.92<br>07.05.92<br>07.05.92<br>07.02.93<br>07.05.93<br>07.08.93<br>07.10.93<br>07.02.94<br>07.05.94<br>06.05.95 | Clubbed with USQ No.<br>236/ dt. 24.2.88<br>National Policy on Re-<br>habilitation of displaced<br>Tribals has not yet been<br>finalised. |

(Vide Para No. 4 of the Report)

## APPENDIX II

| Ministry/Department                       | Sl. Nos. of the Appendices | Total No. of Assurances |
|-------------------------------------------|----------------------------|-------------------------|
| Atomic Energy                             | 1-3                        | 3                       |
| Defence                                   | 4-6                        | 3                       |
| Environment and Forests                   | 7-10                       | 4                       |
| Finance                                   | 11-20                      | 10                      |
| Health and Family Welfare                 | 21-24                      | 4                       |
| Home Affairs                              | 25-30                      | 6                       |
| Human Resource Development                | 31-33                      | 3                       |
| Labour                                    | 34-36                      | 3                       |
| Personnel, Public Grievances and Pensions | 37-38                      | 2                       |
| Railways                                  | 39                         | 1                       |
| Steel                                     | 40-41                      | 2                       |
| Surface Transport                         | 42-44                      | 3                       |
| Urban Affairs and Employment Welfare      | 45-46                      | 12                      |
|                                           | 57-59                      | 3                       |
| Total:                                    |                            | 59                      |

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